



1. INTRODUCTION, BRIEF HISTORY AND BACKGROUND

By Resolution dated August 19, 1942 the Law Department of Government of Orissa appointed a committee with Sri Bira Kishor Ray as Chairman, Narasingh Rao as members and Shri J.E. Meher as the Secretary. The conclusion of the report was that the creation of a separate High Court would round off the organization of the Province and lead to more speedy and convenient administration of justice.

History of Orissa High Court

At the commencement of the 20th Century Bengal Presidency was a vast province including Assam, Bihar and Orissa. It was really difficult to manage administratively such vast areas inhabited by people speaking in different languages and having different traditions. Administrative exigencies required separation of such areas which originally did not from part of Bengal. In 1905 Lord Curzon, however, with a sinister motive of wedging a division among the Bengal nationalists on communal basis partitioned Bengal into two parts and formed a new province with Assam and Eastern Bengal. Bihar and Orissa were retained with remaining parts of Bengal as province of Bengal. Lord Curzon did not hide his real motive when he pointed out to the Muslims of Eastern Bengal that the new province of Eastern Bengal and Assam was conceived as a Muslim majority province. Partition of Bengal stimulated nation-wide protest. It was opposed by all sections of Bengalees. Fierce agitation ultimately compelled the British to re-partition. The two parts of Bengal were again united. Bihar and Orissa were separated from Bengal Presidency to from new province of Bihar. By a notification dated March 22, 1912 new province of Bihar and Orissa was formed. However, still the said new province of Bihar and Orissa was under the jurisdiction of Calcutta High Court.

On February 9, 1916 in exercise of the powers under section 113 of the Government of India Act, 1915, the King of England issued Letters Patent constituting High Court of Patna. Orissa was placed under the jurisdiction of Patna High Court.

On May 18, 1916 Circuit Court of Patna High Court for Orissa held its first sitting at Cuttack Shri Madhu Sudan Das was then the President of the Cuttack Bar Association. It his address wel-coming the Circuit Court he expressed hope that the Circuit Court would become a permanent Bench for Orissa in near future.

On April 1, 1936 Orissa was made a separate province but no separate High Court was provided for it. On July 26, 1938 the High Court Bar Association at Cuttack adopted a Resolution demanding a separate High Court for Orissa.

On February 11, 1939 a Resolution was moved in the Legislative Assembly requesting the Government to constitute a committee to examine the question of establishing a separate High Court in Orissa.

By Resolution dated August 19, 1942 the Law Department of the Government of Orissa appointed a committee with Shri Bira Kishore Ray as Chairman, Sri C.M.Acharya, Sri Bichitrananda Das and Dr. Narasingha Rao as members and Shri J.E.Meher as the Secretary.

Report of the Committee was published for general information by Resolution No. 29440-J dated December 27, 1943. The conclusion of the report was:

The committee cannot conclude this report without considering two points which are strictly speaking outside their terms of reference. The first concerns of the Orissa States. It has long been hoped in British Orissa that a joint High Court might be set up covering both the province and the states. The Committee realise that there are constitutional difficulties in the way, though they feel that these need not be insuperable, and that this question is beyond the jurisdiction of the Provincial Government. Nevertheless the practical advantages of the joint High Court are so obvious that it must be mentioned. The second point is with regard to the first judges of the High Court . They recommend that the first three judges should be chosen – one from the English Bar, one from the Indian Bar and one from the Indian Civil Service. They would prefer that the Chief Justice should be member of the English Bar.

The Committee has now reached the end of their task. It only remains to re-state the conclusions which they have reached. They are

- (1) That the creation of a separate High Court would round off the organization of the Province and lead to more speedy and convenient administration of Justice.
- (2) That the cost involved is not beyond the resources of the revenue.
- (3) That the work for disposal is sufficient to occupy a Court of the type the Committee has suggested".

In 1947 some rules of Princely States in Orissa and Chhatisgarh adopted the Eastern States Union Constitution Act, 1949 establishing a High Court with Head Quarter at Rayagarh in Central Province with arrangements to hold Circuit High Courts at Headquarters of some States.

On January 1, 1948 Feudatory States of Orissa excepting Mayurbhanj were merged with the Province of Orissa. (Mayurbhanj was merged on January 1, 1949)

In exercise of the powers conferred by Section 229(1) of the Government of India Act, 1935, the Government of India on April 30, 1948 issued Orissa High Court Order, 1948 declaring that from the 5th day of July, 1948 " there shall be a Court of the Province of Orissa which shall be a Court of Record: Subsequently by Orissa High Court (Amendment) Orider, 1948 issue on June 8, 1948, the date of establishment of High Court was changed from 5th day of July to 26th day of July, 1948.On July 26, 1948 Orissa High Court with Shri Bira Kishore Ray as the Chief Justice and Shri B.Jagannadha Das, Shri L. Panigrahi and Shri R. L. Narasingham as Puisne Judges was inaugurated by H.J.Kania, the then Chief Justice of the Federal Court of India.

Under the jurisdiction of Orissa High Court there are 30 District Courts. The strength of Judicial Officers as on today i.e. on 31.10.2015 is as follows.

1. District Judge : 181 (DJ/ADJ/Spl.Post)

2. Sr.Civil Judge : 191

3. Civil Judge : 308

4. Nyayadhikari of Gram Nyayalayas : 16

5. Special Judicial Magistrate : 18

Hon'ble Chief Justice

Hon'ble Shri Justice D.H Waghela

Hon'ble Judges of Orissa High Court

Hon'ble Shri Justice Pradip Kumar Mohanty Hon'ble Shri Justice Vinod Prasad Hon'ble Shri Justice I. Mahanty Hon'ble Kumari Justice Sanju Panda Hon'ble Shri Justice B. P. Ray Hon'ble Shri Justice S. C. Parija Hon'ble Shri Justice B . K. Nayak Hon'ble Shri Justice S. K. Mishra Hon'ble Shri Justice C. R. Dash Hon'ble Shri Justice Raghubir Dash Hon'ble Dr. Justice Akshaya Kumar Rath Hon'ble Shri Justice Biswajit Mohanty Hon'ble Dr. Justice B.R. Sarangi Hon'ble Shri Justice D.Dash Hon'ble Shri Justice S.Pujahari Hon'ble Shri Justice Biswanath Rath Hon'ble Shri Justice S.K. Sahoo Hon'ble Shri Justice Sujit Narayan Prasad Hon'ble Shri Justice K.R Mohapatra Hon'ble Shri Justice J.P Das Hon'ble Dr. Justice D.P Choudhury

2. MAIN ACTIVITIES / EVENTS / INITIATIVES DURING THE YEAR

ANNUAL REPORT IN RESPECT OF COMPUTERISATION OF COURTS DURING THE YEAR 2014-15

COMPUTERISATION IN ORISSA HIGH COURT

1. Implementation of CIS Application Software:

The new CIS application software (Linux, PHP, PostgreSql) was implemented in Orissa High Court after customization under the guidance of NIC in Jan/2015. Migration of records from the old Fox-plus system to the new platform was carried out and filing of cases started using the new application from Jan/2015. Filing of application / receipts / documents is being made through CIS. Advocates database has been prepared in CIS for communication of information on filing and listing of Cases to the advocates through SMS. Periodic training is being given to concerned staff on CIS. Approximately 1, 60,000 sms have already been sent.

2. <u>Implementation of e-Procurement:</u>

Orissa High Court has been enrolled in the State e-Procurement Portal www.tenders.gov.in for different tenders to be floated by Orissa High Court as per the directive of e-Committee, Supreme Court of India, New Delhi. So far, the tenders for Scanning & Digitization of Court Records, Supply, Testing, Installation and Maintenance of Hardware (Desktop Computers) at District and Sub-ordinate Courts across the State of Odisha through empanelment of Vendors under e-Courts Project and Testing, Installation and Maintenance of LAN at District and Sub-ordinate Courts across the State of Odisha through empanelment of Vendors under e-Courts Project have already been published in the State e-Procurement Portal.

3. **Digitization of Court Records:**

As per the decision of the Court, all the case records of the Court are to be digitized and stored in digital form. Tender process is going on for selection of firms for undertaking the job of digitization of case records of the Court.

4. e-Filing in Orissa High Court:

e-Filing system for online filing of cases by advocates and litigants, is going to be implemented in Orissa High Court.

5. Orissa High Court Website:

A new module in CIS uploading orders has been implemented in Orissa High Court website. Daily orders are being uploaded regularly. Weekly cause lists and supplementary cause lists are being uploaded in Orissa High Court website for accession by lawyers and litigants. Information related to new case files, daily orders, copying applications, defective cases, pending of High Court cases are made available in website of Orissa

High Court. Migration of old CIS in Fox-Plus platform to new CIS (PHP, PostGrey-SQL) developed by NIC and customized by High Court.

6. Website for Orissa High Court Arbitration Centre:

The process for development of the website of High Court of Orissa Arbitration Centre has been started.

7. Automation of Record Room:

Automation of record room, copying section and decree & disposal section has been done. Automation of Judges' Library in Orissa High Court has been done by adopting KOHA software.

8. Automation of Judges' Library:

Automation of Judges' Library in Orissa High Court has been done by adopting KOHA software along with eGranthalaya.

9. **Up gradation of LAN Facility:**

Up gradation of LAN facility through VLAN system in OHC is under progress. Nearly 200 LAN nodes have been made operational in the existing LAN system of the old High Court building.

10. Digital Display Board:

All the Court rooms have been equipped with electronic Digital Case Information Display Boards which displays the cases during the Court work so that advocates and litigants can watch the same. A website for Display of Cases www.ohcdb.in has been made functional and a link to this website has also been provided in the Orissa High Court website www.orissahighcourt.nic.in. The facilities of Digital Case Information Display Boards have been extended to Central Administrative Tribunal & State Administrative Tribunal from the High Court.

11. Implementation of Rooftop Solar PV System in Sub-Ordinate Courts:

Implementation of Solar PV system in the High Court is under consideration.

12. Inauguration of Mediation Centre at Orissa High Court:

The Mediation Centre in the premises of Orissa High Court was inaugurated on 03/01/2015.

13. <u>Iuvenile Justice Secretariat:</u>

A Juvenile Secretariat to render secretarial assistant to the Hon'ble Court was created in the High Court of Orissa as per the minutes of the Juvenile Justice Committee dated 22.07.2015 to monitor the progress and to coordinate with the secretariat of Supreme Court committee, Government and other stake holders on effective implementation of Juvenile Justice (CPC) Act 2000.

COMPUTERISATION IN DISTRICT & SUB-ORDINATE COURTS UNDER E-COURTS PROJECT

1. Up gradation of UBUNTU 12.04 to UBUNTU 14.04:

As per the directive of the e-Committee, Supreme Court of India, New Delhi, the laptops supplied with the Judicial Officers of the State was pre-loaded with UBUNTU 12.04 Operating System. This year, the Operating System UBUNTU 12.04 in the laptops of the Judicial Officers has been upgraded to UBUNTU 14.04.

2. Training to Judicial Officers:

All Judicial Officers of the State have been given training on UBUNTU 14.04 OS by CIS-cum-UBUNTU Master Trainers.

3. Implementation of CIS 2.0 in District & Subordinate Courts:

Case Information System (CIS) Software 2.0 has been implemented in the District and Subordinate Courts covered under e-Courts Project. Different Citizen Centric Services such as (i) Filing of Cases, (ii) Issue of check slips in case of non-compliance or clerical error (iii) Registration of Case, (iv) Filing applications for issue of witness summons, (v) Online generation of daily orders on LAN for new cases etc. have been provided to litigants and lawyers through SMS by this CIS 2.0 software.

4. Monitoring of e-Court related activities of District and Subordinate Courts:

District Court Computer Committees have been formed in all the District Courts for monitoring the different e-Court related activities at District & Subordinate Courts.

5. **Phase-II of e-Courts Project:**

Phase-II of the e-Courts Project has been undertaken by the Hon'ble e-Committee, Supreme Court of India, New Delhi. 122 court complexes of the State have been proposed to be covered under e-Courts Project in which the courts in the said court complex will be computerized in a phased manner.

6. National Judicial Data Grid:

National Judicial Data Grid (NJDG) Portal has been opened for public access w.e.f. 19.09.2015. Undated cases in district & subordinate courts are being uploaded in the NJDG Portal regularly.

7. Website of the District Courts:

All the District Courts have created their own website in Drupal Template. Various information, circulars, notices, recruitment information and daily orders as well as judgments are being uploaded regularly in the websites of District Courts.

- 8. <u>Video Conference facility:</u> Video Conference equipments have been installed in 22 Courts and corresponding prisons. Implementation of VC facility 43 Courts and 42 corresponding jails is going on.
- 9. **Broadband Connectivity:** Broadband Connectivity has been provided to the residential offices of almost all the Judicial Officers of the State.
- 10. <u>Implementation of Rooftop Solar PV System in Sub-Ordinate Courts:</u> Implementation of Solar PV system in the Courts in undivided District of Koraput (Koraput, Rayagada, Malkangiri and Nabarangpur) is under consideration of High Court of Orissa.

3. LANDMARK DECISIONS OF PUBLIC IMPORTANCE

1	W.P.C No. 4892 of 2003 Sudhir Kuv- Sainik School Society & Ors.	29.01.2015	Single Bench	The petitioner who was continuing as Assistant Teacher in Sainik School, Bhubaneswar, has filed this application challenging his order of termination from service. The meaning of the word "probation" has been dealt with. The service of a probationer cannot be equated like that of permanent employees. The apex Court considered the word unsatisfactory performance, in the matter of termination to be held as non-stigmatic. Therefore this Court held that since the action of the authorities being not-stigmatic, this Court did not incline to interfere with the petition.
2	O.J.C No. 6375 of 1996 Himanshu Sekhar Mishra - v- Orissa Bridge Construction Corporation Ltd.	29.01.2015	Single Bench	The petitioner, who was working as Assistant Manager (Finance) under the OBCC Ltd, seeks for a direction to accept his joining report and to perform his duty. The word "resignation" has been defined. This Court directed to accept his joining report and allow him to discharge his duty.
3	W.P.C No. 9724 of 2010 Shradha Kar Behera -v- State of Orissa	29.01.2015	Single Bench	The petitioner who is working as Junior Engineer in the OLIC has filed this writ petition to quash the order of promotion dated.15.05.2010. The deadline of submission of CCR and communication of adverse remarks has been dealt with. This Court remanding the matter back to the authority to reconsider the case of promotion to the post of Assistant Engineer (Civil) from the date, his juniors have been promoted and directed not to act upon the un-communicated CCR for such purpose and extend all the consequential service benefits as due and admissible to the petitioner.
4	W.P.(C) No. 2679 of 2010 Dr. Satyanarayan Pradhan - v- Chancellor, Sambalpur University & another.	05.02.2015 2015 (I) OLR 844	Single Bench	The petitioner, who was working as Lecturer in PG Department of Earth Science of Sambalpur University, has filed the writ application challenging the order of dismissal passed by the disciplinary authority and confirmed by the appellate authority. The word "reasonable opportunity" has been defined. Since principle of natural justice has not been followed this Court quashed the impugned order of dismissal and directed to reinstate the petitioner in service forthwith and to grant all the consequential financial and service benefits within a period of 3 months.
5	W.P.(C) No. 17344, 16803,16804,17950 of 2014 Ishwar Chandra Prusti -v- R.T.O., Sambalpur and others	05.02.2015 2015 (I) OLR 576 AIR 2015 Ori 82	Single Bench	In this batch of writ petitions, the petitioners have sought for a direction for grant of registration by transferring ownership without insisting upon NOC, payment of tax and penalty by as per the provisions of the M.V. Act. The sought question arises for consideration is whether an auction purchaser is liable to pay the tax and penalty for the pre auction period in respect of the vehicle purchased in a public auction. The meaning of "encumbrance" has been dealt with. This Court held that the petitioners are not liable to pay the tax for the pre auction period and was not required to summit NOC.

6	O.J.C. No. 15530 of 2001 Santosh Kumar Mohanty - v- State of Orissa and others	05.02.2015 2015 (I) OLR 568	Single Bench	The petitioner, who was working as a driver under the BDA has challenged the order of dismissal passed by the disciplinary authority and confirmation thereof by the appellate authority. Since the delinquent has admitted his guilt, this Court confirmed the order of punishment and accordingly dismissed the writ petition.
7	MATA Nos. 57 and 58 of 2009 Manasi Sarita Dash -v- Mahendra Ku. Nath.	19.02.2015 AIR 2015 Ori(Moc) 711	Single Bench	In both the appeals the wife and husband have challenged the judgment and decree passed by the learned Civil Judge in a proceeding u/s 13 (1) (I-A) of Hindu Marriage Act 1955. The word "Mental Cruelty" has been defined while disposing of the appeals this Court directed the husband to pay Rs.17 lakhs towards permanent alimony to the wife and her minor child.
8	WPC No. 20339 of 2014 Dinesh Mehta -v- STA,Odisha and others	19.02.2015 AIR 2015 Ori 88	Single Bench	The petitioner, who is a passenger Transport Operator, has filed this petition seeking to set aside the order of cancellation of permit and consequential confirmation by the appellate authority. The word "Locus standi" has been dealt with. The words "Reside" and "Principal place of business" have been dealt with. This Court quashed the impugned orders and revived the permanent permit of granted in favour of the petitioner.
9	O.J.C. NO. 2816 OF 2000 Bijaya Krushna Das, President, Hotel Association Of Puri -V- State Of Odisha & Ors.	20.02.2015 2015 (I) ILR - CUT- 816	Single Bench	Construction of Building in Puri town – Notification bringing Puri Municipality under Coastal Regulation Zone II – Puri-Konark Development Authority (PKDA) has no jurisdiction to interfere in the matter – PKDA is only an implementing agency under the Environment (Protection) Act, 1986 and it is to act within the provisions of the Coastal Regulation Zone notifications and the Law applicable there in such as Odisha Municipal Act, 1950 and Odisha Municipal Rules, 1953 and it has noting to do with the Odisha Development Authorities Act 1982 – Held, impugned order under Annexure-14 being an action contemplated under sub-section 3 of Section 16 of the Odisha Development Authorities Act is quashed – The Coastal Zone Regulating Authority being competent in this regard, the impugned notifications / press notes issued by the Government of Odisha in its H & U D department under Annexures 24 & 25 are set aside.
10	WPC No. 2384 of 2003 Braja Bandhu Behera -v- Chairman-cum-Manging Director.IDC Ltd.	24.02.2015	Single Bench	The petitioner, who was working as a Manager (Sales) under IDCOL Cement, has filed the writ petition challenging the order of dismissal from service. The expressions "Authority" and "State" within the meaning of Article-12 of of the Constitution of India have been dealt with. The writ petition as against IDCOL Cement is not maintainable, the writ petition is accordingly dismissed.

11	OJC No. 8231 of 1996 Sri Ganapati Behera -v- The New India Assurance Company Ltd.	27.02.2015	Single Bench	The petitioner, who was working as a Probationary Development Officer under the New Assurance Company Ltd, has filed this writ petition challenging the order of termination from service. Applying the principles of doctrine of non-traverse this Court quashed the order of termination and directed the insurance company to reinstate of the petitioner in service but the petitioner was not entitled to get back wages.
12	WPC No. 871 of 2014 Santosh Ku. Sahoo -v- State of Odisha & others	03.03.2015 2015 (I) OLR 875	Single Bench	The petitioner who is working as "Kantawala" in the office of the Civil Supplies Officer-cum-District Manager, Odisha State Civil Supplies Corporation Ltd, seeks to extent the benefit of time scale of pay grade pay, etc like adhoc employees. The word"until further orders" has been discussed. This Court directed the Opp.Party Corporation to continue in service "until further orders" status enabling him to get all the consequential legal benefits like increment, T.A., Leave Salary, House Rent etc. With statutory obligation to open the service book.
13	O.J.C. No. 3459 of 2000 Umakanta Pradhanv- State of Orissa	17.03.2015	Single Bench	The petitioner who was appointed as a Marketing Manager-cum-Liasioning Officer under the Orissa Composite Board Limited has filed this application to quash the order of conviction and to reinstate him in service with consequential service benefits. The order of termination being contrary to the provisions of law, This Court quashed the same and directed the opposite party no.2 to reinstate him in service with all consequential benefits of service.
14	W.P.(C) NO.25531 OF 2013 Niranjan Mekap & Ors V-State of Orissa & Ors.	30.03.2015 2015(I) ILR -CUT-897	Division Bench	Sevayat Land – Lord Lingaraja is the owner – Sevayats cultivated such Land –They have only right to possess the land as long as they render specific services – They can not transfer any right, title and interest of the said land – They have no alienable right in the Seva land – Held, transfer made by Sevayats to their vendees and subsequent transfer made by their vendees to other purchasers is illegal. Land belongs to Lord Lingaraj – Deity being a perpetual minor its land cannot be sold without prior
				sanction of the Commissioner of Endowments – Held, impugned decision taken by the Government in the joint meeting Dt. 3.5.2013 to transfer deity's property in favour of O.P. 6 without complying with the mandatory provisions U/s. 19 of the act is void.
15	W.P.C. No. 14957 of 2014 Sukanta Ch. Mohanty -v- State of Orissa and others	31.03.2015 2015 (I) OLR 832	Single Bench	The petitioner who was working as the Senior Assistant in the Orissa Police Co-Operative Syndicate, Cuttack and attained the age of superannuation sought for a direction to continue in the post till completion of the 60 years. The word 'subject to' has been dealt with. Since the resolution of the Govt has to apply prospectively, this Court observed that the same can't be applied retrospectively. Accordingly this Court dismissed the writ petition.
16	W.P.C No. 12961 of 2010 Cambridge School -v- RPFC, BBSR and another.	31.03.2015 2015 (I) OLR 971	Single Bench	The petitioner- Cambridge School, has filed this writ petition seeking to quash the order of the Regional Provident Fund Commissioner imposing damages under the EPF Act. This Court did not incline to interfere with the impugned order.

17	OJC No. 6272 of 1994 Karunakar Khandapani -v- State of Orissa & other	03.04.2015	Single Bench	The petitioner, who was working as Field Assistant under the Dangaria Kandho Development Agency, a Government of Orissa undertaking, has filed this application challenging the order of termination and seeking for a direction to pay all financial benefits as due and admissible to him. Since order of termination has been passed without comply the principle of natural justice, the same is quashed and the same is deemed to continuing in service. The question "Consequential benefit" has been dealt with. The authorities were directed to pay all the back wages.
18	W.P.C No. 7848 of 2009 Abhiram Samal -v- Indian Bank and others	16.04.2015	Single Bench	The petitioner while working as Manager, Inspection Centre at Kolkata Office of the Indian Bank, has filed this writ petition challenging the impugned order of compulsory retirement passed by the disciplinary authority. The word "cause of action" has been defined. Since this Court has no jurisdiction to entertain the writ petition, the same is dismissed.
19	W.P.C No. 11298 of 2013 & batch case Khirod Ku. Patra and others -v- Kendriya Vidyalaya Sangathan & others	16.04.2015	Single Bench	The petitioners have challenged the notification issued by the Kendriya Vidyalaya Sangathana regarding revised fee structure for Vidyalaya Vikas Nidhi (VVN) and Computer Fund. Since the revised fee structure has been notified in consonance with the provision of the Kendriya Vidyalaya code, this Court is not inclined to interfere with the same. The word 'per incuriam' has been defined. This Court finds no merit in the writ petition and, accordingly dismissed the same.
20	W.P.C No. 28491 of 2011 Laxmikanta Mohanta & others -v- Managing Director, Nesco & others	22.04.2015	Single Bench	The petitioner being the legal heirs of deceased who died on electrocution have filed this application claiming for compensation to tune Rs.3,20,000/- with interest at the rate of 12% per annum. The word negligence has been discussed. Since it is difficult to compute the compensation this Court directed to give add-interim compensation of Rs.1, 00,000 granting liberty to the petitioners to establish their case in appropriate forum.
21	WPC No. 1636 of 2015 Sarat Ch. Tripathy -v- OFDC & others	05.05.2015	Single Bench	The petitioner who was working as Field Assistant under the Divisional Manager, Dhenkanal (C) Division of the Orissa Forest Development Corporation has sought for a direction to continue in the post till completion of 60 years. Since no approval has been made by the State Govt. for enhancement of the age from 58 to 60 years, this Court did not incline to interfere with the impugned order.
22	O.J.C No. 7854 of 1998 Purna Ch. Padhi -v- Union of India	05.05.2015	Single Bench	The petitioner who was working in the CRPF has challenged the impugned order of dismissal from service. Since principles of natural justice have not been followed, this Court sets aside the impugned order of dismissal and directed the authorities to reinstate him in service with all consequential service benefits.
	WPC No. 9292 of 2005 Narottam Pattnaik -v-	05.05.2015	Single Bench	The petitioner, who was working as a Conductor under the Orissa State Road Transport Corporation seeking for a direction to pay the back wages till the date of his reinstatement. This Court disposed of the writ petition directing the opp.party- Corporation to

23	Chairman-cum-Managing Director, OSRTC & others			pay the back wages as if he was reinstated in service.
24	WPC No. 16027 of 2014 Sharad Ch. Pathak -v- Union of India & others	12.05.2015	Single Bench	The petitioner, who was working in the CRPF, has filed the writ petition challenging the order of dismissal from service. This Court was on the view that if disciplinary proceedings were not conducted fairly, presumption could be drawn that the same caused prejudice to the charged employee. This Court quashed the impugned order of dismissal and directed to reinstate the petitioner in service forth with and grant him all the consequential service benefits.
25	OJC No. 14267 of 2001 Miss Rasmita Gamang -v- Berhampur University.	12.05.2015	Single Bench	The petitioner has challenged the action of the Berhampur University in not admitting in M.B.A Course. This Court held that due to arbitrary exercise of power by the authorities, the petitioner has been deprived of prosecuting her higher study it violates the fundamental right of the petitioner as enshrined in the Constitution. Therefore this Court awarded damages of Rs. 2 Lakhs to be paid to the petitioner by the University and be same shall be recovered from the salary of erring officers who are at the helm of affairs responsible for causing such loss to such petitioner.
26	W.P. (C) NO. 22753 OF 2010 Anatha Bandhu Mandal -V- State of Orissa & Ors.	18.06.2015 2015 (II) ILR - CUT- 117	FULL BENCH	Whether the Orissa Forest (Detection, Enquiry and Disposal of Forest Offences), Rules1980 have any application to the proceeding before the Authorised Officer U/s 56 of the Orissa Forest Act, 1972? – Held, No. In the present Case "The 1980 Rules" is a piece of delegated legislation, mainly connected with Section 72 of the Act – It is totally Silent on confiscation proceeding to be conducted by Authorised Officer, provisions for which have been made clearly in Sub-Sections (2-a), (2-b) & 2 (c) of Section 56 of the Act – Held, "The 1980 Rules" have no application to the proceeding before the Authorised Officer U/s. 56 of the Act – To be more clear since the Authorised Officer U/s 56 of the Act deals mainly with the confiscation proceeding "the 1980 Rules" have no application to such proceeding.
27	W.P. (C) NO.S. 10431 OF 2012 (WITH BATCH) Kalia hati & orsv- State of odisha & ors.	13.07.2015 2016 (I) ILR - CUT- 5	Division Bench	Acquisition of land for public purpose – Meaning of – If land acquired for a Corporation owned or controlled by State and compensation money comes from public fund then it can be inferred that the acquisition is for a public purpose – In this case there is no evidence that payment of compensation has been made directly by M/s. Sahara India Power Corporation Ltd. (O.P.No.5) to the land oustees, rather IDCO has deposited the said money with O.P.No.4 for payment and has leased a major portion of the land to O.P.No.5 to establish the mega power plant – Due to the above plant power would be made available to the State at a cheaper rate and it would generate employment opportunities for the local people – Held, in this case acquisition has been

				rightly made under part-II of the Act.
28	WPC No. 15543 of 2010 Bimal Ch. Pradhan -v- MCFLtd. & ors	14.07.2015	Single Bench	The petitioners, who are the legal heirs of the land oustees and displaced persons under the Rehabilitation and Resettlement Scheme of the Government of Orissa, has filed this writ petition rejection their representation for employment under the said scheme. While dealing with different clauses of scheme, this Court dealt with the meaning of word "shall". Accordingly, this Court quashed the impugned order and directed the opposite parties to provide employment to the petitioners forthwith against the two vacancies.
29	WPC No. 9279 of 2015 Premlata Panda -v- State of Odisha & another	14.07.2015	Single Bench	The petitioner, who was working as a senior stenographer in Cuttack Development Authority, has challenged the impugned resolution of the Govt. directing her to retire from service on attaining the age of superannuation. This Court taking to consideration the law laid down by Apex court in various judgments held that since there is an amendment to Rule 71 of the Code enhancing the age of superannuation of the State Government employees from 58 to 60 years, that will ipso facto apply to the employees of the CDA by virtue of the resolution passed by the Government and no further approval is required by the Administrative Department
30	WPC No. 5092 of 2010 Bhaskar Ch. Mohapatra -v- The Disciplinary Authority, UCO Bank & another	14.07.2015	Single Bench	The petitioner, who was a Scale-II Officer of UCO Bank, has filed the writ petition challenging the order of dismissal from service. In exercise of power under judiciary review, the apex Court time and again has held that the Court can interfere with the punishment imposed when it is found to be totally irrational or is outrageous in defiance of logic. This limited scope of judicial review is permissible and interference is available only when punishment is shockingly disproportionate, suggesting lack of good faith. This Court held that since there is non-compliance of the provisions contained in sub-Regulation 13 of Regulation 6, and the authorities having acted in utter disregard to the provisions of law, this Court set as side the impugned order passed by the Disciplinary Authority and confirmation made by the Appellate Authority, and remitted the matter back to disciplinary Authority to re-enquire into the matter consonance with the 1976 Regulations.
31	W.P.(C) NOS. 10308, 10331 & 10961 OF 2015 M/s. ABC Trans Carriers Pvt. Ltdv- Paradip Port Trust & Ors.	27. 07. 2015 2015 (II) ILR - CUT- 422	Division Bench	In these cases PPT issued e-Tender inviting eligible bidders for installation of three Harbour Mobile Cranes (HMCs) – No stipulation for grant of fourth HMC to M/s. Bothra by the same tender process – However after opening of tenders, the tender committee had decided to issue license for the fourth HMC without proper tendering process – It is also not proved on record that the petitioners were taken into confidence before the tender committee had decided to issue license for the fourth HMC – Denial of equal opportunity to the other prospective bidders in public interest – Action of PPT is violative of Article 14 of the Constitution of India which is to the benefit of M/s. Bothra Shipping Service Pvt. Ltd. and to the detriment of the petitioners – Some under hand

				dealing and prior understanding could be inferred from the demeanours of the tender committee – The action of the tender committee/authority has to be fair, reasonable, non-discriminatory, transparent, non-capricious, unbiased, without favouritism or nepotism and in pursuit of promotion of healthy competition and equitable treatment – Held, tender conditions can not be changed after the tender is opened – Letter of intent Dt. 28.3.2015 for grant of license to M/s. Bothra Shipping Service Pt. Ltd. along with transactions consequential thereto are all set aside as illegal and arbitrary as far as the parties herein are concerned.
32	W.P.(C) NO. 17786 OF 2012 Golekha Ch. Routray & Anrv-State of Orissa & Anr.	27. 07. 2015 2015 (II) ILR - CUT - 443	Division Bench	In the present case the Opp. Party was convicted and sentenced for the offence involving moral turpitude – No plausible reason was assigned for reducing the punishment or imposing lesser punishment in a case of acceptance of bribe – No case for consideration or judicial intervention – Held, the impugned order passed by the Tribunal quashing the order of dismissal and directing re-instatement of the Opp.Party is set aside.
33	WPC No. 13967 of 2013 Banya Jal -v- Principal, SCB Denta	28.07.2015	Single Bench	The petitioner, who was a student in Bachelor in Dental Surgery of S.C.B Dental college and Hospital, Cuttack, has filed their writ petition, seeking a director to the opposite parties for re-evaluation of her answer sheet in BDS final year Examination, 2012. The meaning of word "shall" "may" has been dealt with. This Court did not incline to issue any direction for re-evaluation of marks of the examination in question.
34	WPC No. 8350 of 2012 & Batch of cases Suvendu Mohanty -v- State & another	28.07.2015	Single Bench	The petitioners in these batches of writ petitions who are working as Assistant Project Managers in the Orissa State Police Housing & Welfare Corporation Itd, have sought for a direction to the opposite parties to regularize there service with consequential service benefits. Since the petitioners have already rendered more than 10 years and they have been appointed against regular and sanction vacancies and also getting regular scale of pay, this Court was of view that their services should have been regularized in view of the law laid down by the Apex Court. Accordingly the State Government was directed to make necessary Administrative approval on the basis of the recommendation made by the Authorities and extend all the consequential service benefits.
35	WPC No. 21617 of 2013 & Batch Sangarilal Murmu -v- State & others	28.07.2015	Single Bench	The petitioners who are belong into SC & ST category and candidates in civil engineering in case as Assistant Project Managers in the Orissa State Police Housing & Welfare Corporation have sought to quash Annexure -1 and to regularize their services. This Court was of the view that as per the provisions contained under 2013 Rules, the petitioners, who have been continuing in service on contractual basis for more than six years, are deemed to have been regularly appointed and they shall be issued with formal order of regular

				appointment by the appointing authority and consequentially they are entitled to get the benefits of regular employee.
36	WPC Nos. 10842 & 13086 of 2015 Madhubala Bisoyee v. OPSC	28.07.2015	Single Bench	The petitioner, who have appeared at Preliminary Written Examination of the Odisha Judicial Service Examination, 2015 have challenged the Examination on the ground that the setting up question was defective, errors etc, .In view of admission made by OPSC that there are 24 wrong questions, this Court keeping in view the law laid down the Apex Court, set as side the preliminary Odisha Judicial Service Examination of 2015 and directed for fresh Examination.
37	WPC No.5845 of 2003 P.K.Pani -v- Chairman & MD , Allahabad Bank & another	04.08.2015	Single Bench	The petitioner, who was working as Senior Manager under Allahabad Bank, has challenged the major penalty of removal from service. In this case the point of "cause of action" was dealt with. Since principles of natural justice was not followed and the petitioner having attained at the age of superannuation, this Court set as side the order of disciplinary Authority, appellate Authority, as well as reviewing Authority and directed the opposite parties to extend all consequential as due an admissible to him.
38	WPC No. 9489 of 1998 Niranjan Tripathy -v- Regional Manager, The New India Assurance Co. Ltd. and another	04.08.2015	Single Bench	The petitioner, who was working as a Development Officer in New India Assurance Company Ltd., has filed this application seeking to quash the letter of warning. The short point that came of consideration was whether in absence of any provision under 1976 scheme before taking any action against the employee concerned the principles of natural justice has been followed or not. This Court held that, even if there is no provision for compliance of principles of natural justice, it implies that before taking any action principles of natural justice has to be complied with by affording an opportunity of hearing to the parties, otherwise the action is open to challenge and is violative of Article-14 of the Constitution of India. Accordingly, this Court quashed the order and directed the opposite parties to refund the amount recovered from the petitioner with interest @ 6% from the date of recovery till the date of payment.
39	WPC No. 6873 of 2004 Tapilal Tandi -v- Director, Agricultural Marketing, Orissa State Agricultural Marketing Board, BBSR		Single Bench	The petitioner, who was working as market supervisor under the Regulated Market Committee, Dunguripalli, has filed the writ petition challenging the order of recovery passed by the Authority. The short point came for consideration was whether due to inordinate and unexplained delay, it vitiates the disciplinary proceeding and for the latches on the part of the Department/authority, the delinquent should not be made to suffer. This Court held that after quashing of the proceeding in a criminal case, for the self-same charge the authority could not have proceeded either departmentally or in any other mode like the present one, and directed for recovery of the amount. Accordingly the impugned order of recovery has been quashed.
40	OJC No.8914 of 2000 Sanjay Kumar Samantray -	04.08.2015	Single	The petitioner has sought to quashed the order of termination from service the questions that came for consideration are (1) Whether in absence of the Hon'ble Chancellor as a party to the proceeding, the writ petition is maintainable or not?(2)Whether the termination of the petitioner is justified or not. If not

	v- Berhampur University		Bench	what relief?. The expression "Termination" discharge has been dealt with. Due to non compliance of the principles of natural justice and as the document sought for were not supplied, this Court quashed the order of termination and observed that the petitioner is entitled to get all the service benefits.
41	WPC Nos. 4389 of 2015 & batch Sudhansu Sekhar Routray - v- Board of Secondary Edudcation & ors.	06.8.2015	Single Bench	The petitioners in this writ petition have challenged the cancellation of result of diploma in Elementary Eduation-2014 (2nd year) (DEP Course) on the ground of Mal Practice. In absence of any incriminating materials recovered from the petitioners, merely stating that the incriminating materials have been thrown away through window, it cannot be construed that the petitioners are involved in mal practice. Accordingly this Court quashed the decision for cancellation of the result of the petitioner and directed the Board of secondary education to declare the result of the petitioner by awarding marks as has been awarded by the examiner of the respective answer scripts and published the result within a period of three years.
42	WPC No.19282 of 2014 & batch Narottam Pradhan -v- State	06.8.2015	Single Bench	The petitioners, who are the employees of Council for Higher Secondary Education, Odisha, have filled these writ petition seeking to quash the order of suspension and further seeking for a direction reinstate them in service with consequential service benefits. The meaning of 'suspension' has been dealt with. This Court held that order of suspension is not an order imposing punishment on a person found to be guilty. This Court did not interfere with order of suspension.
43	WPC 21058 OF 2012 Rashmi Ranjan Nayak -v- Union	18.08.2015	Single Bench	The petitioners in this writ petition have challenged the selection and appointment of the private opposite parties as Laser Grade-II as the same has been done contrary to the advertisement and selection norms. This Court held that the authorities having not given importance to the experience gained by the petitioners, quashed the selection process and directed to prepare a merit list afresh taking into consideration the educational qualification experience and preferential qualification of the candidates as mentioned in the advertisement and if the petitioners are found suitable than any other candidates, they should be appointed.
44	WPC NO. 128 OF 2008 Ranjit kumar nayak -v- FCI and Another	18.08.2015	Single Bench	The petitioner has filed this petition seeking to quash the order of dismissal passed by disciplinary authority and confirmation thereof made by the appellate authority. Since there is gross violation of principles of natural justice, and non-compliance of the statutory requirement, this Court quashed the order of dismissal as well as the appellate order and remitted the matter back to the enquiry authority to afford an opportunity of hearing in conformity with the principles of natural justice.
45	WPC NO. 8918 OF 2015 Rashmita Barik -v- kendriya vidyalaya	18.08.2015	Single Bench	The petitioner, who is the mother of a twin girl child has filed this application challenging the action taken by the opposite parties in admitting one girl child ignoring the other though both are treated as single girl child as per clause-viii of norms of the admission prescribed by the Kendriya Vidyalaya. As per the guideline for admission into Kendriya Vidyalaya, if the twin girl children can be considered as single girl children and one has taken admission, the other could not have been ignored. Accordingly this Court

				directed the authority to admit the second girl in the school.
46	WPC NO. 11951 OF 2015 Harihar Prasad Das -v- chairman Orissa Gramya Bank and Another	18.08.2015	Single Bench	The petitioner, who was initially appointment as a Clerk-cum-Cashier and subsequently allowed to discharge as Field Officer in Cuttack Gramya Bank has filed this writ petition challenging the order of imposition of punishment by the Disciplinary Authority by degrading him to the post of Clerk-cum-Cashier. This Court held that in exercise of power of judicial review, the Court can interfere with the punishment imposed on the delinquent employee when it is found to be totally irrational or is outrageous in defiance of logic. This limited scope of judicial review is permissible and interference is available only when punishment is shockingly disproportionate suggesting lack of good faith. Accordingly this Court dismissed the writ petition.
47	WPC NO. 8942 OF 2015 Ajitesh Singh -v- kendriya vidyalaya	18.08 2015	Single Bench	Against refusal to admit the petitioner in Class-I Kendriya Vidyalaya, Cuttack during academic Sessions 2015-16 the petitioner has approached this Court. The question for consideration was as to whether the Addl. Central Govt. Standing Counsel can be construed to be an employee under the Central Government so as to get the benefit of sub-Clause(A)(1) of Clause-3 of the guidelines. This Court held that certainly no master-servant relationship exists between the petitioner's father and the Central Government, rather being the petitioner's father has been appointed as a lawyer by the Ministry of Law and Justice Department to defend the Central Government in CAT. May it be, he is discharging the public duty as a public officer. This Court observed that since the seat is lying vacant, the Kendriya Vidyalaya may do well to accommodate the petitioner to prosecute his studies in Standard-1 as special case.
48	WPC Nos. 22202 OF 2010 and WPC Nos 1462 OF 2011 & Batch Krishna Poultry farm -v- state of Orissa	18.08.2015	Single Bench	The petitioners have filed these writ petition seeking to quash the letter of opposite party no. 4 whereby the petitioners farm has been re-classified as "Commercial" category instead of "Agro Industries" category and directed to revise assessed amount without any notice regarding reclassification as per Regulation 82 of O.E.R.C. (Distribution, Conditions of Supply) Code, 2004. The question for consideration these writ petitions is as to whether the petitioner poultry unit having captive feed unit can be considered as "agriculture industrial" tariff basis or GP (LT) tariff basis so as to enable the opposite parties to realize the demand raised in accordance with the revised reclassification of the consumers as per Regulation 82 of the code 2004. The word "Poultry" has been defined. Accordingly this Court considered view that captive feed unit attached to the "poultry farm" can be considered to be its integral part and as such "poultry" should be charged on the basis of "Agro Industrial Category" and subsequent by virtue of the amendment made "Allied Agriculture Activities" not on the basis of GP (LT) Tariff basis.
49	WPC No. 11906 of 2009 Harihar Hota and another -		Single	The petitioner has been filed for compensation due to electrocution death. This Court held that since death has occurred due to electrocution and there is allegation of non-maintenance of high tension line granted Rs.1,00,000/- as compensation leaving it

	v- Chief Executive Officer	25.08.2015	Bench	open to the petitioner to establish negligence on the
	(M.D.), NESCO & others			part of the authority in a competent civil forum by
				adducing evidence. This Court directed that the said ad-interim compensation period of the three months.
				The petitioner has filed this application challenging
		40.00.0045	Otro out o	the cancellation of B.Ed. (Private) Examination, 1996
	OJC no 2408 of 1998	10.09.2015	Single Bench	and the direction to surrender the original provisional certificate and mark-sheet of the said examination.
50	Puspanjali Mishra -v- vice		2011011	This Court held that cancellation of result of the
	chancellor,			petitioner having been published, it cannot be construed that the result of the petitioner has not
				been published. Accordingly this Court quashed the
				order of cancellation of result, since the petitioner is
				continuing in service by virtual of the interim order passed by this Court.
				The petition has filed this petition seeking to quash
				the order passed by the State Consumer Dispute Redressal Commission, setting aside the order
				passed by the District Consumer Disputes Redressal
				Forum, Angul impleading the husband of the
				complainant-opposite party no.1 as a party in the consumer dispute case. The word "Consumer
51	WPC NO 775 OF 2015		. .	Dispute" has been dealt with Section-27 makes no
	Oriental bank of commerce	10.09.2015	Single Bench	distinction between an "order" and "final order" it involves "any order". This Court held that learned
	-v- Minarva dash and others		Denon	State Commission has committed a gross error by
				holding that the husband of the complainant-opposite party no.1 has no relationship of "consumer qua
				service provider/trader" and as if a party against
				whom the relief is claimed should only be added
				either as a necessary or proper party. Accordingly this Court quashed the order passed by the State
				Commission and confirmed the order passed by the
				district forum. The petitioner, who was working as a Laboratory
				Assistant in the Office of the Ircon International Ltd.,
				a Government of India undertaking, Ministry of Railways, has filed the writ application seeking to
				quash the order dated 10.07.1997 vide Annexure-7,
				accepting the voluntary resignation submitted by the petitioner and order dated 30.09.1997 vide
	OJC NO 15274 of 1995			Annexure-9 releasing the petitioner from service and
52	Md. Siraj -v- Ircon	15.09.2015	Single	further seeking for a direction to regularize his service with effect from the date the services of his
"	International ltd. & others		Bench	juniors have been regularized pursuant to Annexure-
				11-B and Annexure-11-C, the Office Order Nos.
				456/2003 and 483/2003 respectively. This Court quashed the impugned orders and directed the
				opposite parties 1 and 2 to regularize the services of
				the petitioner from the date his juniors have been regularized pursuant to Annexures-11-B and 11-C
				and the same be extended to him with all the
				consequential benefits within a period of three months from the date of communication of this
				judgment.
				The petitioner who was working as Assistant Director under OPEPA has filed this application challenging
				his termination from contractual engagement with
				immediate effect as per Rule-28(i) (iv) (a) (b) & (c) of
				OPEPA Service Rules and Regulations, 1996 by giving him one months salary in lieu of one month
E2	WPC NO. 7515 of 2015			notice pursuant to office order dated 09.04.2015 vide
53	WEG NO. 7515 01 2015		Single	Annexure-1. The short question that came up for considered whether this Court can entertain this
			Single	considered whether this court can entertain this

	Pravat Kumar Mishra -v- State of Odisha	22.09.2015	Bench	application if there is gross violation of the principles of natural justice or not. This Court held that since the petitioner faced termination without following due procedure of law and without complying with the principles of natural justice, the order impugned under Annexure-1 cannot also sustain. Accordingly this Court set aside the impugned order and directed the opposite party to take the petitioner immediately into services and grant all consequential benefits as due admissible in accordance with law as if he has continued in service.
54	OJC No. 1972 of 1999 Dushasan Jena -v- State of Odisha and others	22.09.2015	Single Bench	The Petitioner has filed this application seeking to declare the selection of State Award of the year 1998 in favour of the opposite party no.5 as illegal and arbitrary and further seeking for a direction to give the award to the person selected made by the District and State Level Selection Committee for the year 1998 forthwith. This Court held that the public law concept has also been used to make a political leader, such as a Minister, to make him legally liable to wrongs done by him personally as well as those committed by subordinates under his control. Accordingly this Court directed the opposite party No. 1 to re-consider the legitimate claim of the petitioner to receive the State Award to Teachers, 1998, keeping in view the parameters already set in the year 1998 and he be extended with all the benefits.
55	OJC No. 12343 of 1996 Swarnalata Prusty -v- Orissa State ware Housing Corporation and others	29.09.2015	Single Bench	The petitioner being the wife of deceased employee has filed this application challenging the order passed by the authority rejecting her claim for compassionate appointment under Orissa Civil Services (Rehabilitation Assistance) Rules, 1990. This Court is of the view that it is not a claim of compassionate appointment simplicitor and more so the deceased having been terminated from service following a disciplinary proceeding and no more in employment, the legal heirs of the deceased cannot claim at a belated stage that they are entitled to compassionate appointment in place of the deceased employee. The rehabilitation assistance scheme clearly indicates that compassionate appointment cannot be claimed as a matter of right. More so, benefit of compassionate appointment is not admissible to the legal heirs of the deceased employee, who was no more in service at the time of death. Accordingly this Court is not inclined to interfere with the same as the writ application suffers from delay and laches.
56	WPC No. 23946 of 2014. Lalita Bal -v- Controller of Examinations, IGNOU and others	29.09.2015	Single Bench	In these batch of petition the petition who are the Correspondence Course students in B.Sc. Nursing (Post Basic) under Indira Gandhi National Open University (in short hereinafter referred to as IGNOU), New Delhi, have filed these petitions challenging the order of punishment dated 23.05.2014 & 07.07.2014 under Annexure-3 series issued by the opposite parties cancelling their entire examination imposing punishment debarring them to appear in the further examinations of the University up to next four term-end on the ground that they have copied from the study materials supplied by the University without following due procedure of law and complying with the principles of natural justice. The term "notice" has been dealt with. The Court held

57	WPC Nos. 19596 of 2010 & batch Purusottam Pati -v- State	08.10.2015	Single Bench	that due to non-compliance of the principles of natural justice, the order impugned cancelling the result on the allegation of indulging in unfair means cannot sustain. Accordingly quashed the impugned order and directed the opposite party to publish the results of the candidates in respect of their examination subject. In these batches of writ petitions, the petitioners have sought to challenge the gradation list of Trained Graduate Teachers of aided High Schools in Kendrapara circle. This Court disposed of the writ petitions directing the respective Circle Inspector of Schools to examine whether while preparing the Gradation list the provisions contained in Section 10-C(2) has been followed or not. This Court further directed that if the same has been complied with, then the gradation list so prepared shall be acted upon and prepare a gradation list in consonance with the provisions of law.
58	WPC No. 19248 of 2010 Dibakar Behera -v- Union of India	16.10.2015	Single Bench	The petitioner who was working as a Constable under CISF has filed this petition assailing the order of major penalty of removal from service and confirmation thereof by the appellate authority and Disciplinary Authority. The doctrine of proportionality has been dealt with. The scope of judicial review in the matter of imposition of penalty as a result of disciplinary proceeding is very limited. This Court can interfere with the punishment only if it finds the same to be shockingly disproportionate to the charges proved. In such a case, the Court is to remit the matter back to the disciplinary authority for reconsideration of punishment. Of course in appropriate cases, in order to avoid delay the Court can itself impose lesser punishment. This Court set aside the impugned order and substituted the punishment of removal from service by an order of stoppage of three increments and observed that the petitioner is not entitled to get any back wages for the period from the date of removal from service till the date of joining as he had not discharged his duty for the said period.
59	OJC No. 9972/1999 Dinabandhu Gouda -v- Chairman, GRIDCO	16.10.2015	Single Bench	The petitioner, who is owner of she-buffaloes, has filed this application seeking for a direction to opposite parties to pay compensation of Rs.1, 00,000/- for the death of three she-buffaloes due to electrocution. This Court held that the petitioner should be paid compensation to the tune of Rs. 75,000/- (Seventy Five Thousand) for the death of three she-buffaloes as claimed in the writ application with simple interest @ 6 % per annum from the date of death of the three she-buffaloes till the payment and directed accordingly.
60	STREV NO. 20 OF 2015 M/s. Bansapani iron ltdv-state of odisha.	02.11.2015 2016 (I) ILR - CUT- 50	Division Bench	Amendment of the definition "Capital goods" in section 2(8) of the Act – Prior to amendment, spare parts were dealt separately other than "capital goods" – Whether the amendment is prospective or retrospective in nature? – OVAT (Amendment) Act, 2007 did not itself declare the date from which the statute came into operation and left it to the Government to issue the appointed date through notification and notification was issued indicating 01.06.2008 as the appointed date – Held, the amendment is not clarificatory but prospective in nature.

61	W.P.(C) NO. 20780 OF 2015 & MC NO. 19305 OF 2015 Shanti Bhushan Pandey-v- O.A.T, Principal Bench, BBSR. & Ors.	23. 11. 2015 2016 (I) ILR - CUT- 1	Division Bench	In this case advertisement were issued for 37 vacancies of Junior Lecturer in Physics – Petitioner and O.P.No.4 applied being "Physically Handicapped" category – In the selection process petitioner obtained 66 marks and O.P.No.4 secured 197 marks – However, O.P.S.C. selected petitioner on the ground that O.P.No.4 applied against S.E.B.C. category for which there was no vacancy – O.A. filed – Tribunal quashed the appointment of the petitioner – Hence this writ petition – O.P.No.4 and the petitioner both being entitled to the benefit of horizontal reservation in "Physically Handicapped" category, the criteria to choose one from the two could only be merit indicated by the marks obtained by them in the written test and viva voce test – Mere fact that O.P.No.4 has mentioned that he belongs to S.E.B.C. or may even inadvertently or consciously trying to take the benefit of the status of belonging to the category of S.E.B.C. by itself not disqualify him from completing on merit when candidates in the special category of Physically Handicapped were to be considered – Moreover the petitioner can not steal a march over O.P.No.4 only because of mentioning of his community as S.E.B.C. – Held, there is no reason to interfere with the impugned order passed by the Tribunal.
62	OJC No. 4625 of 2001 Jayadev Parida -v- Chairman-c-MD, Gramya Bank, Bls.	24.11.2015	Single Bench	The petitioner, who was working as Messenger at Badapokhari Branch of Balasore Gramya Bank has filed this application challenging the order dated 6.6.2000 passed by the disciplinary authority awarding the punishment of removal from service under Annexure-11 under Regulation 30 (2) of Balasore Gramya Bank (Staff) Service Regulations, 1980 and confirmation thereof by the appellate authority vide Annexure-13 dated 13.03.2001 under Regulation 32 (b) of Balasore Gramya Bank (Staff) Service Regulations, 1980. This Court set aside the order of removal from service and also the order passed in appeal. The opp. parties were directed to reinstate the petitioner in service forthwith with other consequential benefits.
63	OJC No. 16314 of 1998 Jayanarayan Mishra -v- SBI & Ors.	24.11.2015	Single Bench	The petitioners, who are the clerical cadre people of State Bank of India, have filed this application claiming for promotion to Junior Manager Post Grade-I in the normal channel in consonance with promotion policy issued by the State Bank of India and further seeking to quash the promotion of opposite party nos. 3 to 12 as per Annexure-5 and to grant all the consequential financial benefit as admissible to them in accordance with law retrospectively. Seniority-cum-Merit has been discussed. Since promotion is a discretionary power of the employer this Court instead of setting aside the promotion of the opp. parties 3 to 12 directed the authorities to consider the case of the petitioners for promotion in consonance with the promotion policy of the basis of Seniority-cum-Merit.

64	W.P.(C) No. 24826 of 2011 J. Narasingham Murty -v- State of Orissa & Anr.	24.11.2015	Single Bench	The petitioner, who was working as Section Officer Level-II in Orissa University of Agriculture and Technology has filed this writ petition seeking to quash the letter dated 03.02.2009 whereby decision has been taken not to approve the increase in the qualifying service for pensionary benefit up to the age of 60 (sixty) years. This Court quashed the order not approving the increase of qualifying service towards pensionary benefits up to the age of 60 years by the Board of Management.		
65	W.P.(C) No. 8922 of 2015 E.E. (E), WESCO, Smblpur v- Maa Tara Rice Indu. Pvt. Ltd.	01.12.2015	Single Bench	The petitioner who is the supplier of electricity has filed this application to quash the order passed by the GRF on the ground that the same is contrary to the conditions stipulated in the agreement and the Orissa Electricity Regulatory Commission Distribution Code 2004. The short question that false for consideration in this case is whether a consumer opp-party being a subsequent purchaser pursuant to auction conducted by the OSFC is liable to pay the liability of the previous owner or not. Accordingly this Court held that the Grievance Redressal Forum has not committed illegalities or irregularities in holding that the consumer-opposite party who is the auction purchaser from State Financial Corporation is not liable to clear the arrears of the previous consumer. Accordingly dismissed the writ petition.		
66	W.P.(C) No. 9535 of 2008 Niroj Kumar Das -v- UBI & Ors.	01.12.2015	Single Bench	The petitioner who was working as Branch Manager, of United Bank of India has filed this petition seeking to quash the order of punishment of removal from service and the confirmation thereof by the appellate authority and further seeking to reinstate him in service. This Court held that imposing of punishment of compulsory retirement from service relying in a particular statement during preliminary inquiry, which has not been supplied to the petitioner, appears to be grossly disproportionate. Accordingly this Court quashed the impugned order of punishment as well as the order the passed in the appeal. This Court also observed that the petitioner shall be deemed to be in service, and shall be entitled to all the		
67	W.P.(C) No. 11148 of 2005 Dr. Prasana Ku. Mishra -v-State of Orissa & Ors.	01.12.2015	Single Bench	consequential benefits. The petitioner, who is presently working as Lecturer in Mathematics in the College of Engineering and Technology, Bhubaneswar has filed this application seeking for regularization of his services and grant of consequential service and financial benefits retrospectively. This Court held that if the institution has been taken over along with its staffs, in that case BPUT has to take necessary steps for regularization of the services instead of terminating them though the employees have not been appointed under the provisions of BPUT Act and Rules. Accordingly this court direct the opp. Party should absorb the petitioner on regular basis against sanctioned vacant post taking into account the length of service rendered by him as a Lecturer in Mathematics in which he is continuing without insisting him to undergo the rigors of the selection procedure laid down under the BPUT Act and Rules framed there under and also directed that the opp. Party university shall extend all the consequential benefits as due and admissible in accordance with law.		

68	W.P.(C) No. 12007 & 12011 of 2014 Md. Qaisar Iqbal Ali -v- State & Ors.	03.12.2015	Single Bench	The petitioner, who is working as Planning Member, Sambalpur Development Authority has filed these writ petitions seeking to quash the proceeding initiate against him as well as the order suspension. This court quashed the memorandum of charge as well as the order suspension as the Vice Chairman, BDA has jurisdiction to initiate sub proceeding against the petitioner.
69	W.P.(C) No. 11497 of 2004 Bhabis Ku. Rout -v- Union of India & Ors.	04.12.2015	Single Bench	The petitioner, who was serving as Rakshak in the Railway Protection Force of the South Eastern Railways, now East-Coast Railways, has filed this petition challenging the order dated 7.3.1991 vide Annexure-2 imposing punishment of reduction of pay by three stages in the time scale of pay for a period of five years with non-cumulative effect in supersession of the order of removal from service issued by the Security Officer. This court held that since the appellate authority has passed the order without assigning any reasons this court quashed the order and remitted the matter back to appellate authority for reconsideration.
70	W.P.(C) No. 8436 of 2012 batch cases Director, M/s Maruti Steel - v-OERC &Ors.	08.12.2015	Single Bench	The petitioner in these writ petitions how assailed the demand of additional security amount as per clause-20 of O.E.R.C. (Distribution and condition of supply) Code, 2004. This court held that since the petitioner has already exercised rights under sub section (5) of section 47 of the Act 2003 for availing prepayment meter, asking for additional security infringes the fundamental right enshrined under the Constitution of India and the opp. Parties are restrained from demanding any additional security from the petitioners as per the provisions under Section 47 (1) of the Act. Accordingly quashed the demand made for payment of additional security deposit.
71	W.P.(C) No. 9427 of 2007 Manoranjan Khadenga -v- Chairman, OFDCL &Ors.	15.12.2015	Single Bench	The petitioner, who is a retired Deputy Manager of Orissa Forest Development Corporation Ltd. has filed this application seeking for a writ of mandamus to the opposite parties to pay/release his gratuity and leave salary amount with 18% interest per annum w.e.f. 01.08.2002. This court held that without initiating any disciplinary proceeding against the petitioner withholding the gratuity and leave salary amount sanctioned by the authority on 15.05.2009 cannot sustain in the eye of law. Accordingly, the authorities are directed to pay the retirement dues, namely, gratuity as well as the leave salary amount admissible to the petitioner which have been sanctioned by the authority vide letter dated 15.05.2009 along with interest @12% per annum to the petitioner within a period of four months from the date of passing of this judgment.
72	W.P.(C) No. 2185 of 2009 Susanta Kumar Mohanty -v- OUAT &Anr.	15.12.2015	Single Bench	The petitioner who was appointed as Post Graduate Research Fellow against the post of Junior Scientist in NARP has filed this petition, inter alia, with a prayer to direct the Orissa University of Agriculture and Technology to absorb him on regular basis in terms of Clause 49 of the Orissa University of Agriculture and Technology Statute, 1966. This court directed the opp. Party university to consider the case of the petitioner in terms of Clause 49 of the OUAT Statute, 1966 and appoint him substantively against the vacant post of Class-II cadre w.e.f.

73	W.P.(C) NO. 17403 OF 2012 M/S. Mideast Integrated Steel Ltd. & Anrv-State of Odisha (Dept. of Steel & Mines) & Ors.	16.12.2015	Division Bench	12.4.1991 in which the petitioner has discharged his duties and extend all the consequential service benefits as due and admissible to him in accordance with law. In this case Levy of royalty for processed minerals, i.e. Calibrated Lump Ore (CLO) by the State Government challenged – Rule 64-B and Rule 64D of the M.C.Rules 1960 have to be harmoniously read with section 9 of the Act, so as not to allow any particular form of iron ore to escape royalty at the prescribed rate by its conversion into another form i.e. from lumps to fines – Charging and computation of royalty on these lines will not be inconsistent with the basic premise that royalty is payable on mineral removed or consumed from the leased area, because ultimately the iron ore in the form of lumps and fines would be removed from the leased area after royalty being computed on the basis of the mineral produced in the leased area – Any change in the form of that mineral by any further process has to be ignored for computation of the amount of royalty – Held, the method of calculation of royalty and demand of additional amount of royalty by the State and the impugned circulars issued for that purpose is legal and justified.
74	W.P.(C) No. 25587 of 2014 Sankar Pr. Padhy -v- State & Anr.	24.12.2015	Single Bench	The petitioner, who has been found guilty for the offence under Section 7 of the P.C. Act and convicted under Section 248 (2) of the Cr.P.C. by the learned Special Judge, Vigilance has sought to quash the show-cause notice dated 04.06.2014 issued under Clause 46(2)(b) of the GRIDCO Officer's Service Regulations for dismissing him from service. This Court held that when against the order of conviction, appeal is pending before this Court, the consequential order dismissing him from service cannot sustain in the eye of law. Accordingly, quashed the order of dismissal and directed Opposite party no.2 to reinstate the petitioner in service and grant all consequential benefits as due and admissible to him in accordance with law forthwith.
75	W.P.(C) No. 5840 of 2014 E.E. NESCO, -v-President GRF & Anr.	24.12.2015	Single Bench	The petitioner-NESCO has filed this application to quash the order dated 30.09.2013 passed by the Grievance Redressal Forum, Jajpur in Consumer Complaint No. 232 of 2013 vide Annexure-2 directing to change the category of opposite party no.2 to "Allied Agro Industrial Activities Tariff". This Court is of the considered view that opposite party no.2 should be reclassified as "Allied Agro Industrial Activities Tariff" category as envisaged under the amended provisions of Regulation 80 (5) (iii) of the Code, 2004. Therefore, the direction given by the GRF in Annexure-2 dated 30.09.2013 to change the category of opposite party no.2 as per the tariff prescribed w.e.f. 9.11.2009 onwards is well within its jurisdiction and fully in compliance with the provisions of law and consequential order to revise/recast the bills of opposite party no.2 having been in conformity with the provisions of law, this Court is not inclined to interfere with the same.

76	W.P.(C) NO. 13328 OF 2015 (With Batch) Sanghamitra Dash -v- State of Orissa	24.12.2015	Division Bench	In these batches of writ petitions the petitioners have assailed the propriety and legality of the excise policy 2015-16 relating to excise duty formulated by the appropriate department of Government. The facts of the cases are that the Government through its excise Dept. brought a policy regarding conversion of beer parlours to IMFL On shop (Hotel /Restaurant) with the restriction to closed down the parlour if these are not converted. The said policy challenged on the grounds that, there is no provision of conversion in the Bihar and Orissa Excise Act as well as the Rule and also there is no provision of closing down of the shop though there is restriction to grant license. Further the point raised that there is discrimination under Art. 14 of the constitution of India. But the Government on the otherhand took the plea that the policy decision cannot be reviewed by the judiciary. However the Hon'ble Court while deciding the matters held that, the Govt. policy can be interfered if it is unjust, arbitrary and against constitutional provision. Hence the impugned policy is quashed.

4. STATUS OF INFRASTRUCTURE OF HIGH COURT AND DISTRICT / SUBORDINATE COURTS

STATUS OF INFRASTRUCTURE OF ORISSA HIGH COURT

1. Orissa High Court Building

The High Court of Orissa is functioning in two buildings. The new Building of the Court has started functioning since 02.01.2014 which accommodates 25 nos. of Courts including the Court of Hon'ble the Chief Justice along with Chambers for Hon'ble the Chief Justice, Hon'ble Judges, Officers and Secretaries, whereas in the old heritage Building and in the extension Buildings, different offices of the Court including the Registry, Library and the Office of the Advocate General, Odisha are functioning. There is a proposal for extension of the new building of the Court.

2. Residential Accommodation

(For Hon'ble the Chief Justice and Hon'ble Judges)

The Bungalows of Hon'ble the Chief Justice and Hon'ble Judges exist at the Cantonment Road, Cuttack. Besides, three numbers of duplex buildings in C.B. - 1, two numbers of duplex buildings in C.B. - 7 are being constructed and S.O. - 18 & S.O. - 12 (A) are being renovated for occupation of Hon'ble Judges.

The building in C.B. No. 8, Cantonment Road, Cuttack has been renovated which is proposed to provide for residential accommodation to the Hon'ble Judges.

(For the Officers)

There are seven Qrs. at the disposal of the Court for occupation of the Judicial Officers deputed to Orissa High Court. Recently, the G.A. Deptt., Odisha have placed eight more Qrs. at the disposal of the Court for occupation of the Officers.

(For the Staff)

There are 98 numbers of staff Qrs. (80 E-Types and 18 F-Types) for the staff.

Further, 24 numbers of D-Type, 12 numbers of E-Type and 12 numbers of F-Type Qrs. are being constructed for occupation of the Staff.

3. Court Guest Houses

In Cuttack, 2 numbers of Court Guest Houses exist in the S.O. – 10 and C.B. – 2(ii), Cantonment Road, Cuttack. The old Residential Bungalow of Hon'ble the Chief Justice inside Killa Fort, Cuttack is being renovated for conversion of the same into a Heritage Court Guest House. There exists a Court Guest House at Puri. A Court Guest House at Gopalpur-on-sea is under construction. Required land has been alienated for construction of a Court Guest House at Bhubaneswar.

STATUS OF INFRASTRUCTURE OF THE SUBORDINATE JUDICIARY

Sl. No.	Judgeship / Station	Total No of Courts	No. of Courts functioning in own building	No. of Courts functioning in other Deptt./ Rented Building	Whether new Court Building/ Extension is under construction	Deptt. Qrs. available for P.O.	No. of Qrs. Required to be constructed for P.O.	No. of Qrs. Under construction for P.O.
1	2	3	4	5	6	7	8	9
1	ANGUL							
	Angul	7	4	3	Yes	5	2	2
	Talcher	3	2	1	Yes	3		2
	Athamallik	2	2	0	Yes	2	0	0
	Pallahara	1	1	0		1	0	0
	Total	13	9	4		11	2	4
2	BALASORE							
	Balasore	22	17	5		16	6	6
	Jaleswar	3	2	1		1	2	0
	Nilgiri	2	1	1	Yes	2	0	0
	Soro	2	1	1		1	1	1
	Total	29	21	8		20	9	7
3	BARGARH							
	Bargarh	10	10	0		5	5	0
	Padampur	2	2	0	Yes	1	1	0
	Sohella	1	1	0		1	0	0
	Barpalli	1	0	1		0	1	0
	Total	14	13	1		7	7	0
4	BHADRAK							
	Bhadrak	16	10	6	Yes	11	5	0
	Basudevpur	2	2	0		1	1	0
	Chandabali	1	0	2		0	1	0
	Dhamnagar	2	0	1		0	2	0

	Total	21	12	9		12	9	0
5	BOLANGIR							
	Bolangir	14	12	2		11	3	0
	Titlagarh	4	4	0		4	0	0
	Patnagarh	3	0	3	Yes	2	1	0
	Kantabanjhi	3	1	2	Yes	1	2	0
	Loisingha	1	0	1	Yes	1	0	0
	Saitala	1	0	1	Yes	0	1	0
	Total	26	17	9		19	7	0
6	BOUDH							
	Boudh	7	2	5	Yes	5	2	2
	Kantamal	1	0	'1	Yes	1	0	0
	Total	8	2	6		6	2	2
7	CUTTACK							
	Cuttack	40	40	0	Yes	18	22	0
	Athagarh	4	4	0		4	0	0
	Tigiria	1	0	1		0	1	0
	Baramba	1	1	0		1	0	0
	Narsinghpur	1	1	0	Yes	0	1	0
	Salipur	2	2	0		0	2	1
	Banki	2	2	0		2	0	0
	Total-	51	50	1		25	26	1
8	DEOGARH							
	Deogarh	6	0	6	Yes	1	5	0
	Total	6	0	6		1	5	0
9	DHENKANAL							
	Dhenkanal	11	10	4		9	5	0
	Kamakshyanagar	3	3	0	Yes	2	1	0
	Hindol	2	1	1		0	2	1
	Bhuban	1	1	0		0	1	1

	Parjang	1	0	1		0	1	0
	Total	21	15	6		11	10	2
10	GAJAPATI							
	Parlakhemundi	7	6	1	Yes	5	2	2
	R. Udaygiri	2	1	1		1	1	0
	Mohana	1	0	1		0	1	0
	Total	10	7	3		6	4	3
11	GANJAM							
	Berhampur	17	14	3		14	3	1
	Chatrapur	4	4	0		3	1	0
	Bhanjanagar	4	4	0		4	0	0
	Aska	6	4	2		3	3	0
	Khalikote	2	2	0		1	1	1
	Kodala	2	1	1		1	1	0
	Digapahandi	1	1	0		1	0	0
	Soarada	1	1	0		1	0	0
	Buguda	1	0	1	Yes	0	1	0
	Purusottampur	1	1	0		1	0	0
	Patrapur	1	1	0		1	0	0
	Hinjilicut	1	0	1	Yes	0	1	0
	Sanakhemundi	1	0	1		0	1	0
	Total	42	33	9		30	12	2
12	JAGATSINGHPUR							
	Jagatsinghpur	8	0	8		5	3	2
	Kujanga	3	0	3		0	3	0
	Total	11	0	11		5	6	2
13	JAJPUR							
	Jajpur	12	5	7		7	5	2
	Jajpur Road	3	1	2		1	2	2
	Chandikhole	1	1	0		0	1	1

	Total	16	7	9		8	8	5
14	JHARSUGUDA							
	Jharsuguda	9	9	0	Yes	2	7	1
	Lakhanpur	1	0	1		0	1	0
	Total	10	9	1		2	8	1
15	KALAHANDI							
	Bhawanipatna	12	6	6	Yes	7	10	3
	Dharamgarh	4	2	2		2	4	0
	Jaipatna	1	1	0	Yes	0	1	1
	M.Rampur	1	1	0		0	1	0
	Kesinga	1	0	1		0	1	0
	Junagarh	1	0	1		0	1	0
	Total	20	10	10		9	18	4
16	KENDRAPARA							
	Kendrapara	14	7	8	Yes	7	7	2
	Pattamundai	2	2	0		0	2	0
	Aul	1	0	1		0	1	0
	Rajnagar	1	0	1		0	1	0
	Total	18	9	10		7	11	2
17	KEONJHAR							
	Keonjhar	10	10	0		6	4	0
	Anandapur	3	3	0		3	1	1
	Ghasipura	1	0	1		0	1	0
	Champua	4	4	0		2	2	0
	Barbil	1	1	0	Yes	1	0	0
	Total	19	18	1		12	8	1
18	KHURDA							
	Bhubaneswar	23	22	1		0	23	0

	Khurda	8	8	0		0	8	0
	Banpur	2	2	0		1	1	0
	Khurda Road	1	'0	1		0	1	0
	Tangi	1	1	0		0	1	0
	Total	35	33	2		1	34	0
19	KORAPUT							
	Jeypore	9	9	0	Yes	9	0	3
	Koraput	6	6	0		2	4	
	Kotpad	1	1	0		1	0	
	Laxmipur	1	0	1		a	1	1
	I Semiliguda	1	0	1		0	1	
	Total	18	16	2		12	6	4
20	MALKANGIRI							
	Malkangiri	6	2	4	Yes	3	3	3
	Motu at M.V.79	1	0	1	Yes	0	1	1
	Total	7	2	5		3	4	4
21	MAYURBHANJ							
	Baripada	14	10	4		6	8	1
	Kairangpur	4	4	0		4	0	
	Karanjia	2	2	0	Yes	2	0	1
	Udala	2	2	0	Yes	2	0	
	Betnoi	1	0	1		0	1	
	Total	23	18	5		14	9	2
22	NABARANGPUR							
	Nabarangpur	7	7	0	Yes	4	3	2
	Umerkote	2	1	1		1	1	2
	Raighar	1	0	1		0	1	0
	Total	10	8	2		5	5	4
23	NAYAGARH							
	Nayagarh	10	3	7	Yes	0	10	1

	Khandapada	1	1	0		0	1	
	Daspalla	1	1	0		0	1	1
	Ranpur	1	1	0		0	1	
	Odagaon	2	0	2		0	2	
	Total	15	6	9		0	15	2
24	NUAPADA							
	I Nuapada	4	'1	3	Yes	2	2	1
	Khariar	1	1	0		0	1	
	Komna	1	0	1		0	1	1
	Total	6	2	4		2	4	2
25	PHULBANI							
	Phulbani	7	7	0		3	4	
	Baliguda	2	1	1	Yes	2	0	
	G. Udavagiri	1	0	1	Yes	1	0	
	Daringibadi	1	0	1	Yes	0	1	1
	Total	11	8	3		6	5	1
26	PURI							
	Puri	23	23	0		11	12	
	Nimapara	4	4	0		2	2	1
	Pipili	1	0	1	Yes	0	1	
	Total	28	27	1		13	15	1
27	RAYAGADA							
	Rayagada	8	3	5		4	4	2
	Gunupur	4	4	0		2	2	2
	Kashipur	1	1	0		1	0	
	Bissamcuttack	1	1	0		1	0	
	Total	14	9	5		8	6	4
28	SAMBALPUR							
	Sambalpur	18	18	0	Yes	10	8	

	Kuchinda	3	1	2	Yes	2	1	1
	Rairakhol	1	1	0		1	1	
	Total	22	20	2		13	10	1
29	SONEPUR							
	Sonepur	7	5	2	Yes	3	4	4
	Biramaharajpur	1	1	0		0	1	
	Rampur	1	0	1	Res	0	1	
	Total	9	6	3		3	6	4
30	SUNDARGARH							
	Sundargarh	7	5	2		5	2	
	Rourkela	8	8	0		8	0	
	Bonai	3	1	2	Yes	2	1	1
	Rajgangpur	2	1	1		1	1	
	Total	20	15	5		16	4	1
	Grand Total	553	402	152		287	274	68

5. SANCTIONED STRENGTH, WORKING STRENGTH VACANCIES OF JUDGES IN HIGH COURT AND DISTRICT / SUBORDINATE COURTS

JUDGES STRENGTH IN ORISSA HIGH COURT, CUTTACK

JUDGES	SANCTIONED STRENGTH	PRESENT STRENGTH	VACANCY
PERMANENT	20	16	04
ADDITIONAL	07	06	01

VACANCY POSITION OF STATE SUBORDINATE JUDICIARY AS ON 31.12.2015

Sl. No.	Name of the Cadre	Cadre Strength	Present Strength	Vacancy
1.	District Judge	182	135 + 3 (retired officer)	44
2.	Senior Civil Judge	192	188	04
3.	Civil Judge (including Gram Nyayalayas)	324	265	59
4.	Special Judicial Magistrate	18	07	11

DIFFERENT COURTS ESTABLISHED FROM 01.01.2015 TO TILL DATE

Sl. No	Name of the Court	Date of Functioning
1	Addl. District Judge, Bonai	17.01.2015
2	Civil Judge (Jr. Divn.)-cum-JMFC, Parjang	16.02.2015
3	Exclusive Special Court under SC & ST (POA), 1989 at Bolangir	10.08.2015

4	Exclusive Special Court under SC & ST (POA), 1989 at Balasore	10.08.2015
5	Special Courts under OPID Act, 2012 at Balasore	10.08.2015
6	Special Courts under OPID Act, 2012 at Cuttack	10.08.2015
7	Special Courts under OPID Act, 2012 at Berhampur	28.09.2015
8	3rd Addl. Civil Judge(Sr. Divn.) Cuttack	23.11.2015
9	Addl. Civil Judge(Sr. Divn.) Balasore	27.11.2015
10	Addl. Civil Judge(Sr. Divn.), Berhampur	28.11.2015
11	Addl. Civil Judge(Sr. Divn.) Baripada	27.11.2015
12	Civil Judge(Sr. Divn.) Rajgangpur	05.12.2015
13	Civil Judge(Sr. Divn.) Pattamundai	05.12.2015
14	Civil Judge(Sr. Divn.), Hindol	19.12.2015

DIFFERENT COURTS ESTABLISHED FROM 01.01.2015 TO TILL DATE

Sl. No	Name of the Court	Date of Functioning
1	Addl. District Judge, Bonai	17.01.2015
2	Civil Judge (Jr. Divn.)-cum-JMFC, Parjang	16.02.2015
3	Exclusive Special Court under SC & ST (POA), 1989 at Bolangir	10.08.2015
4	Exclusive Special Court under SC & ST (POA), 1989 at Balasore	10.08.2015
5	Special Courts under OPID Act, 2012 at Balasore	10.08.2015
6	Special Courts under OPID Act, 2012 at Cuttack	10.08.2015
7	Special Courts under OPID Act, 2012 at Berhampur	28.09.2015
8	3rd Addl. Civil Judge(Sr. Divn.) Cuttack	23.11.2015
9	Addl. Civil Judge(Sr. Divn.) Balasore	27.11.2015
10	Addl. Civil Judge(Sr. Divn.), Berhampur	28.11.2015
11	Addl. Civil Judge(Sr. Divn.) Baripada	27.11.2015
12	Civil Judge(Sr. Divn.) Rajgangpur	05.12.2015
13	Civil Judge(Sr. Divn.) Pattamundai	05.12.2015
14	Civil Judge(Sr. Divn.), Hindol	19.12.2015

NEW COURTS ESTABLISHED AS PER VISION DOCUMENT AND TO BE MADE FUNCTIONAL AFTER AVAILABILITY OF ACCOMMODATION AS WELL AS POSTING OF OFFICER (As on 31.12.2015)

Sl. No	Location	District	Posts Created by the Govt.(Y/N)	Notified by the Govt.(Y/N)
		50 (FIFT	Y) NEW COURTS	
FAMIL	Y COURT:			
1	Nabarangpur	Nabarangpur	YES	No
2	Nayagarh	Nayagarh	YES	No
3	Boudh	Boudh	YES	No
ADJ-CU	JM-SPL. JUDGE VIO	GILANCE:		
4	Cuttack	Cuttack	YES	Yes
5	Sundargarh	Sundargarh	YES	Yes
6	Angul	Angul	YES	Yes
ADJ CO	OURT:			
7	Nimapara	Puri	YES	No
8	Karanjia	Mayurbhanj	YES	No
9	Athamallik	Angul	YES	No
SR. CIV	'IL JUDGE:	, ,		
10	(5th Addl.)Cuttack	Cuttack	YES	Yes
11	(3rd Addl.)Puri	Puri	YES	Yes
12	Berhampur	Ganjam	YES	Yes
13	Balasore	Balasore	YES	Yes
14	Bhadrak	Bhadrak	YES	Yes
15	Jajpur	Jajpur	YES	Yes
16	Kendrapara	Kendrapara	YES	Yes
17	Sambalpur	Sambalpur	YES	Yes
18	Bolangir	Bolangir	YES	Yes
19	Baripada	Mayurbhanj	YES	Yes
SR. CIV JUDGE	TL JUDGE-CUM AS :	ST. SESSIONS		
20	Pipili	Puri	YES	Yes
21	R. Udayagiri	Gajapati	YES	Yes
22	Khariar	Nuapada	YES	Yes
23	Biramaharajpur	Sonepur	YES	Yes
24	Basudevpur	Bhadrak	YES	Yes
CIVIL J	UDGE-CUM-JMFC	<u></u>		
25	Telkoi	Keonjhar	YES	Yes
26	Boden	Nuapada	YES	Yes
27	Kotgarh	Kandhamal	YES	Yes
28	Koida	Sundargarh	YES	Yes
29	Lamptaput	Koraput	YES	No
30	Dasamantpur	Koraput	YES	Yes
31	Lanjigarh	Kalahandi	YES	Yes
32	Kurshnaprasad	Puri	YES	Yes
33	Chandrapur	Rayagada	YES	Yes
34	Mathili	Malkangiri	YES	Yes

35	Oupada	Balasore	YES	Yes
36	Jatni	Khurda	YES	Yes
37	Similiguda	Koraput	YES	Yes
38	Nimapara(2nd)	Puri	YES	Yes
39	Niali	Cuttack	YES	Yes
40	Sinapali	Nuapada	YES	Yes
41	Binika	Sonepur	YES	Yes
42	Bheden	Bargarh	YES	Yes
43	Boriguma	Koraput	YES	Yes
44	Bariapal	Jajpur	YES	Yes
45	Lakhanpur	Jharsuguda	YES	Yes
46	Odagaon	Nayagarh	YES	Yes
47	Seragara	Ganjam	YES	Yes
48	Hemgiri	Sundargarh	YES	Yes
49	Chandahandi	Nabarangpur	YES	Yes
50	Laikera	Jharsuguda	YES	Yes

STATUS OF NEW COURTS EARLIER RECOMMENDED TO GOVERNMENT (As on 31.12.2015)

Sl. No	Location	District	Posts Created by the Govt.(Y/N)	Notified by the Govt.(Y/N)	Remarks
1	Spl Judge(Vig.), Dhenkanal	Dhenkanal	Yes	Yes	To be made functional
2	ADJ, Anandpur	Keonjhar	Yes	Yes	To be made functional
3	ADJ, Umerkote	Koraput	No	No	
4	ADJ, Kantabanji	Bolangir	No	No	
5	ADJ, Kujang	Jagatsinghpur	No	No	
6	Civil Judge(Sr. Divn.), Salipur	Cuttack	Yes	Yes	To be made functional
7	Civil Judge(Sr. Divn.), Rairakhole	Sambalpur	Yes	Yes	To be made functional
8	4th Addl. Civil Judge(Sr. Divn.) Cuttack	Cuttack	Yes	Yes	To be made functional
9	Addl. Civil Judge(Sr. Divn. Puri	Puri	Yes	Yes	To be made functional
10	Addl. Civil Judge(Sr. Divn.) Talcher	Angul	No	No	
11	Civil Judge(Sr. Divn.) Soro	Balasore	Yes	Yes	To be made functional
12	Judge Family Court at Bhadrak	Bhadrak	No	No	
13	Judge Family Court at Angul	Angul	No	No	
14	Judge Family Court at Jagatsinghpur	Jagatsinghpur	No	No	
15	Judge Family Court at Nuapada	Nuapada	No	No	
16	Judge Family Court, Gajapati at Paralakhemundi	Gajapati	No	No	

	Judge Family Court at				
17	Malkangiri	Malkangiri	No	No	
17	Judge Family Court at	Wiaikangin	140	140	
18	Rayagada	Rayagada	No	No	
10	Judge Family Court at	Rayagada	140	140	
19	Jharsuguda	Jharsuguda	No	No	
19	Judge Family Court at	Jilai Suguda	NO	NO	+
20	Bargarh	Domoonh	No	No	
20	Judge Family Court at	Bargarh	NO	No	+
21		Daggard	No	No	
21	Deogarh Ludge Foreilte Court of	Deogarh	No	No	
22	Judge Family Court at	Conomin	N _o	No	
22	Sonepur 2nd Court of JMFC at Barbil	Sonepur	No	No	_
23		Keonjhar	Yes	No	
24	3 Courts of J.M.F.C at	A 1	NT	NT	
24	Talcher	Angul	No	No	_
25	2 nd Court of J.M.F.C at	A 1	N.T.	N.T	
25	Angul	Angul	No	No	_
26	2 nd J.M.F.C, Pattamundai	Kendrapara	No	No	
	Civil Judge(Jr. Divn.)-cum-				
27	JMFC at Biramitrapur	Sundargarh	Yes	Yes	To be made functional
	Civil Judge(Jr. Divn.)-cum-				
28	JMFC at Reamal	Deogarh	Yes	Yes	To be made functional
	Civil Judge(Jr. Divn.)-cum-				
29	JMFC at Basta	Balasore	Yes	Yes	To be made functional
	Civil Judge(Jr. Divn.)-cum-				
30	JMFC at Thuamul Rampur	Kalahandi	Yes	Yes	To be made functional
	2 Additional Courts of Civil				
31	Judge (Jr. Divn.), Balasore	Balasore	No	No	
	One Court of Addl. Civil				
	Judge(Jr. Divn.)-cum-JMFC				
32	at Balasore	Balasore	Yes	Yes	To be made functional
	J.M.F.C, Cuttack for				
	exclusive trial of Excise				
33	Case	Cuttack	No	No	
	Civil Judge (Jr. Divn.)-cum-	T7 1 1			
34	J.M.F.C at Junagarh	Kalahandi	No	No	
]	Civil Judge (Jr. Divn.)-cum-	D .	***	*7	
35	J.M.F.C at Konark	Puri	Yes	Yes	To be made functional
26	30 Courts of Sr. Cvil	A 11 - 11 - 4 - 1 - 4	N.T.	N.T.	
36	Judge(Women's Court)	All district	No	No	
27	Civil Judge (Jr. Divn.)-cum-	Descri.	N.T.	N.T.	
37	J.M.F.C at Kakatpur	Puri	No	No	
20	Civil Judge (Jr. Divn.)-cum-	IZ	N.T.	N.T	
38	J.M.F.C at Nandapur	Koraput	No	No	
	Civil Judge (Jr. Divn.)-cum-				
39	J.M.F.C at Tarbha	Sonepur	No	No	
	Civil Judge (Jr. Divn.)-cum-				
40	J.M.F.C at Kabisuryanagar	Ganjam	No	No	
41	Gram Nyayalaya, Odapada	Dhenkanal	No	No	
42	Gram Nyayalaya, Kaniha	Angul	No	No	
43					
	Gram Nyayalaya,	Gajapati	No	No	1

	Kashinagar				
44	Gram Nyayalaya, Bolangir	Bolangir	No	No	
45	Gram Nyayalaya, Ghasipura	Keonjhar	No	No	
46	Gram Nyayalaya, Mahanga	Cuttack	No	No	
47	Gram Nyayalaya, Sukinda	Jajpur	No	No	
48	Gram Nyayalaya, Korkunda	Malkangiri	No	No	
49	Gram Nyayalaya, Phiringia	Kandhamal	No	No	
50	Gram Nyayalaya, Harabhanga	Boudh	No	No	
51	Gram Nyayalaya, Brahmagiri	Puri	No	No	
52	Gram Nyayalaya, Binjharpur	Jajpur	No	No	
53	Gram Nyayalaya, Raghunathpur	Jagatsinghpur	No	No	
54	Gram Nyayalaya, Lathikata	Sundargarh	No	No	
55	Gram Nyayalaya,Bisra	Sundargarh	No	No	
56	Gram Nyayalaya, Dunguripali	Sonepur	Yes	Yes	To be made functional
57	Gram Nyayalaya, Bhogarai	Balasore	Yes	Yes	To be made functional
58	Gram Nyayalaya, Dhamnagar	Bhadrak	Yes	Yes	To be made functional

6. HUMAN RESOURCE DEVELOPMENT

I) TRAINING OF JUDGES/JUDICIAL OFFICERS

NAMES OF HON'BLE JUDGES WHOSE LORDSHIPS' HAVE ATTENDED PROGRAMME / COURSE AT THE NATIONAL JUDICIAL ACADEMY, BHOPAL

From 01.01.2015

Sl. No.	Name of the Judge		Programme / Course
1	Hon'ble Shri Justice I. Mahanty		National Judicial Academy's Annual Calendar Meeting (ACM) to be held on 9 th May, 2015 at the Supreme Court of India.
2	Hon'ble Shri Justice B. Mohanty		Court Room Technology Workshop from 10 th -13 th September, 2015. (P-942)
3	Hon'ble Shri Justice S. Pujahari		Advanced Course on Economic Crimes from 8 th – 11 th October, 2015. (P-948)
		1	National Conference of High Court Judges on Contribution of Supreme Court & High Court on Development of Law on 21-22 March, 2015.(P-916)
4	Hon'ble Shri Justice B. Rath	2	Development in the Area of Constitutional Law from 15 th – 18 th October, 2015. (P-950)
		3	Seminar on the Role of Guardian Justices to be held from $18^{th} - 20^{th}$ December, 2015. (P- 962)
5	Hon'ble Shri Justice S. K. Sahoo		National Conference of Newly elevated High Court Judges held on 24 th &25 th January, 2015.(P-891)
6	Hon'ble Shri Justice S. N. Prasad		Advanced Course for Justices handling Commercial Matters to be held from 27 th -30 th August, 2015.(P-940)

7	Hon'ble Shri Justice K.R. Mohapatra	1	Conference on Judicial Administration to be held from 7 th – 9 th August, 2015. (P-937)
		2	Judging & Judicial Method for Newly elevated High Court Judges to be held from 19 th -22 nd November, 2015. (P-955)
8	Hon'ble Shri Justice J.P. Das		Conference on Judicial Administration to be held from 7 th – 9 th August, 2015. (P-937)
9	Hon'ble Dr. Justice D.P. Choudhury		Advanced Course for Justices handling Commercial Matters to be held from 27 th -30 th August, 2015.(P-940)

DJ & ADJ TRAINING

w.e.f. 01.01.2015

Sl.No.	Name of the Officer		Name of the Training Course undergone
1	Dr. Akshaya Kumar Misra, Registrar General, Orissa High Court,	1	National Conference of State Judicial Academies on Continuing Judicial Education: Review of Research Activities & Refresher Programmes at SJAs from 10 th to 11 th Jan, 2015.(P-888)
	Cuttack.	2	National Conference of State Judicial Academies on Training of Trainers from 4 th to 5 th Apr, 2015.(P-919)
2	S.K. Paty, District Judge, Keonjhar.		5 th National Programme for Model Judicial Districts from 18 th to 19 th April, 2015. (PMJD-5)
3	R.N. Mishra, District & Sessions Judge, Koraput.		National Conference of Principal District Judges on "Court Administration and Management" from 14 th to 15 th Feb, 2015. (P-897)
4	S.K. Ray, Judge, Family Court,		National Conference of the P.O. of Family Courts from 25 th to 27 th July, 2015.(P-821)

	Jeypore.	
5	P.C. Panda, ADJ, Nayagarh.	National Orientation Programme of ADJs from 25 th to 27 th July,2015.(P-821)
6	P.K. Nayak, ADJ, Talcher.	National Orientation Programme of ADJs from 25 th to 27 th July,2015.(P-821)
7	Santosh Ku. Behera, ADJ, Bolangir.	National Conference of Judges of District Judiciary on "Criminal Law and Human Rights(Development of Law)" from 20 th to 22 nd March 2015.(P-914)
8	Radha Kanta Mishra, ADJ, Dharamgarh.	National Conference of Judges of District Judiciary on "Just Sentencing: Policy and Practice" from 20 th to 22 nd Mar, 2015. (P-915)
9	Arabinda Ku. Guru, ADJ, Rairangpur.	National Conference of Judges of District Judges on MACT cases from 17 th to 19 th April 2015.(P-922)
10	Sarada Prasad Nayak, ADJ, Parlakhemundi.	National Conference of the Presiding Officers of the Courts under SC/ST (POA) Act from 23 rd to 25 th Jun, 2015. (P-892)
11	Basudev Panda, ADJ, Titilagarh.	National Orientation Programme for ADJs from 6 th to 8 th Feb, 2015. (P-895)
12	Smt. Minati Kumari Panda, 2 nd ADJ, Rourkela.	National Judicial Conference of the Presiding Officers of NDPS Courts from 6 th to 8 th Feb, 2015. (P-896)
13	Shri P. C. Mohapatra, District & Sessions Judge, Khurda.	Workshop on Legal Framework to deal with Drug Addiction & Drug Trafficking from 24 th - 27 th July, 2015. (P-935)
14	Shri A. K. Das, Special Judge(Vigilance), Sambalpur.	Refresher Course for C.B.I. Courts from 13 th - 16 th August, 2015. (P-938)
15	Shri Biswajit Das, Special Judge(Vigilance), Sambalpur.	Refresher Course for C.B.I. Courts from 13 th - 16 th August, 2015. (P-938)
16	Shri L. Mohapatra,	Workshop on Impact Assessment- Methods Available from 02 nd - 06 th September, 2015. (P-941)

	Director,	
	OJA, Cuttack.	
17	Shri S. N. Mishra,	Workshop on the use of ADR System from 21 st - 23 rd
	District & Sessions Judge,	September, 2015. (P-944)
	Cuttack.	
18	Shri B. N. Mohanty,	Workshop on the use of ADR System from 21 st -23 rd
	District & Sessions Judge,	September, 2015. (P-944)
	Balasore.	
19	Shri R. K. Patnaik,	Workshop to Assess Nature of Difficulties faced by
	District & Sessions Judge,	POCSO Courts from 24 th -27 th September, 2015. (P-945)
	Bargarh.	
20	Smt. P. Mohanty,	Workshop to Assess Nature of Difficulties faced by
	District & Sessions Judge,	POCSO Courts from 24 th -27 th September, 2015. (P-945)
	Dhenkanal.	
21	Shri M. R. Tripathy,	Conference on Functions of Registrar (Vigilance/ Intelligence) from 28 th - 30 th September, 2015. (P-946)
	Registrar(Vigilance),	Intelligence) from 28 - 30 September, 2013. (P-946)
	Orissa High Court, Cuttack.	
22	Shri M. R. Dash,	Seminar on Sentencing Ethics from 02 nd - 04 th October,
	District & Sessions Judge,	2015. (P-947)
	Ganjam.	
23	Shri D. Rout,	Seminar on Employment Law and Judicial Practice(Labour Courts) from 28 th - 31 st October, 2015.
	P.O., Labour Court,	(P-951)
	Jeypore.	
24	Shri S. K. Sahu,	Seminar on Employment Law and Judicial Practice(Labour Courts) from 28 th - 31 st October, 2015.
	P.O., Labour Court,	(P-951)
	Bhubaneswar.	
25	Shri B. K. Pattnaik,	Workshop on Access to Justice from 13th – 15 th November, 2015. (P-954)
	District & Sessions Judge,	140veiliuei, 2013. (F-334)

	Deogarh.	
26	Shri G. C. Behera, District & Sessions Judge, Jagatsinghpur.	Workshop on Access to Justice from 13th – 15 th November, 2015. (P-954)
27	Shri Dyumatsen Nayak, Registrar(Inspection), Orissa High Court, Cuttack.	Conference on Functions of Registrar(Inspection) from 23 rd -25 th November, 2015. (P-956)
28	Shri Debasis Nayak, Registrar(Administration), Orissa High Court, Cuttack.	Conference on Functions of Registrar(Administration) from 30 th November -2 nd December , 2015.(P-958)
29	Shri D. S. Mishra, Judge, Family Court, Dhenkanal.	Workshop on Personal Laws, Family Disputes, Prevention of Domestic Violence Law to Raise Greater Gender Sensitivity (Courts Dealing with Matrimonial Issues) from 26 th – 29 th November, 2015. (P-957)
30	Ms. Debajani Das, Judge, Family Court, Berhampur.	Workshop on Personal Laws, Family Disputes, Prevention of Domestic Violence Law to Raise Greater Gender Sensitivity (Courts Dealing with Matrimonial Issues) from 26 th – 29 th November, 2015. (P-957)
31	Shri Sashikanta Mishra, Member-Secretary, State Legal Services Authority, Odisha, Cuttack.	Colloquium for Legal Aid Functionaries in Judicial System from 14 th – 16 th December, 2015. (P-961)

INFORMATION RELATING TO NOMINATION OF JUDICIAL OFFICERS FOR DIFFERENT PROGRAMMES / WORKSHOPS AT ODISHA JUDICIAL ACADEMY

(W.E.F. 01.01.2015 TO 31.12.2015)

Month	No of Training organized	Name / Title / Topic of the Training Programme	No of Officers Nominated (cadre wise)
January, 2015	02	1. Court, Case Load & Case Management	Dist. Judge - 25
		2. Plea Bargaining	Civil Judge- 25
February, 2015	01	1. I. P. R Laws	District Judge- 25
March , 2015	01	1. Mediation	Dist. Judge – 03 Sr. Civil Judge – 12
			Civil Judge - 10
April, 2015	02	1. Revenue Law	Dist. Judge – 05 Sr. Civil Judge – 11 Civil Judge- 09
		2. The POCSO Act, 2012	Dist. Judge – 5 Sr. Civil Judge – 6 Civil Judge- 14
May, 2015	01	Criminal Adjudication : Cases in Magisterial Courts	Civil Judge - 25
June, 2015	02	Court Management & Case Management Criminal Trials	Dist. Judge – 30 Court Manager - 31
July, 2015	02	Commercial, Economic, Special Statutes and Case Management.	District Judge – 25 Dist. Judge - 25
		2. The Odisha Special Courts Act, PoC Act, 1988 etc.	Dist. Judge – 13
August, 2015	02	Role of District Judiciary & Contribution of Courts for Social Justice.	Dist. Judge – 11 Sr. Civil Judge- 05 Civil Judge – 09

		2. Criminal & Civil Adjudication	Sr. Civil Judge – 25
Sept., 2015	02	1. Judging and Judgement	Sr. Civil Judge – 10
		Writing & Adjudication of Civil	Civil Judge – 15
		Cases	
		2. Court Management, Space	Court Manager – 30
		Management etc.	
October, 2015	01	1. M.A.C.T. Act- Insurance	Dist. Judge – 25
		Liability	
November, 2015	03	1. Juvenile Justice (C.P.C) Act	C.J.M. – 22
		2. The Juvenile Justice (C.P.C)	Family Judge – 12
		Act & guidelines governing	Sr. Civil Judge – 30
		adoption	
		3. POCSO Act	Dist. Judge – 30
December, 2015	02	1. Criminal Adjudication, Process	Civil Judge - 25
		and Case Management	
		2. Family Court Act, 1984	Family Judge – 11
		(Personal Laws)	Sr. Civil Judge - 14

Apart from this, the National Seminar on "Enhancing Judicial Capability (Review on Rules, Practices & Technology)" was held on 7th & 8th February, 2015, in which 30 officers from the cadre of District Judge, 35 officers from Sr. Civil Judge and 35 Officers from the cadre of Civil Judge were nominated.

6. II) ACTIVITIES OF STATE JUDICIAL ACADEMY



Odisha Judicial Academy

Patron-in-Chief

Honourable Shri Justice D.H. Waghela, Chief Justice, Orissa High Court.

Judicial Academy and Training Committee

Chairperson

Honourable Shri Justice Indrajit Mahanty, Judge High Court of Orissa.

Members

Honourable Kumari Justice Sanju Panda, Judge, High Court of Orissa

Honourable Shri Justice S.C. Parija, Judge High Court of Orissa

Honourable Shri Justice S.K. Mishra Judge, High Court of Orissa

Director

Shri Loknath Mohapatra (O.S.J.S)

Quarter No J.O. 18,

K.V.K. Road, Behind Barabati Stadium,

Cuttack-753001

Deputy Director

Dr. Suvendu Kumar Pati Plot no:- C-1316, Sector- 6, C.D.A, Cuttack, Odisha.

Assistant Director

Satya Prakash Ray Choudhury Plot No:- 1316, Sector-6, Ground Floor C.D.A, Cuttack, Odisha.

Photographs taken during National Seminar on "ENHANCING JUDICIAL CAPABILITY" on 7th & 8th February 2015 at Odisha Judicial Academy



Hon'ble Mr. Justice Dipak Misra, Judge Supreme Court of India, offering flower at the statue of Mahatma Gandhi.



Hon'ble Mrs. Justice R. Banumathi, Judge, Supreme Court of India, offering flower at the statue of Mahatma Gandhi.



Hon'ble Mr. Justice F.M. Ibrahim Kalifulla, Judge, Supreme Court of India offering flower at the statue of Mahatma Gandhi.



Hon'ble Mr. Justice Dipak Misra, Judge Supreme Court of India, Welcomed by Hon'ble Mr. Justice Amitava Roy, Chief Justice, Orissa High Court & Patron-in-Chief, Odisha Judicial Academy.



Hon'ble Mr. Justice Dipak Misra, Judge Supreme Court of India, lighting the lamp in presence of Hon'ble Judges and inaugurating the National Seminar.



Hon'ble Mr. Justice F.M. Ibrahim Kalifulla, Hon'ble Mr. Justice Dipak Misra, Hon'ble Mrs. Justice R. Banumathi & Hon'ble Mr. Justice Pradeep Mohanty on the dias.



Hon'ble Mr. Justice Sujoy Paul, Judge, MP High Court addressing the participants.



Hon'ble Mr. Justice B.K. Nayak, Judge, Orissa High Court addressing the participants.



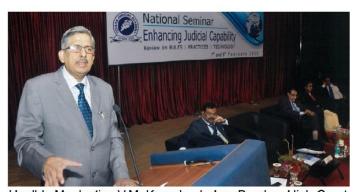
Hon'ble Mr. Justice S.K. Sahoo, Judge, Orissa High Court addressing the participants.



Hon'ble Mr. Justice V. Dhanpalan, Judge, Madras High Court addressing the participants.



Hon'ble Mrs. Justice R. Banumathi, Judge, Supreme Court of India addressing the participants.



Hon'ble Mr. Justice V.M. Kanade, Judge, Bombay High Court addressing the participants.



Hon'ble Mr. Justice Ravi R. Tripathy, Judge, Gujarat High Court addressing the participants.



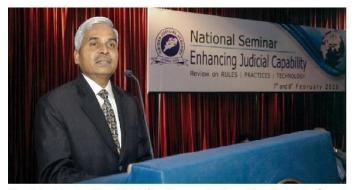
Hon'ble Mr. Justice Pradeep Nandrajog, Judge, Delhi High Court addressing the participants.



Hon'ble Mr. Justice I. Mahanty, Judge, Orissa High Court & participants.



Hon'ble Mr. Justice T.P.S. Mann, Judge, Punjab & Haryana High Court addressing the participants.



Hon'ble Mr. Justice K. T. Sankaran, Judge, Kerala High Court addressing the participants.



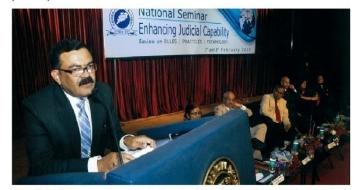
Hon'ble Mr. Justice B.P. Ray, Judge, Orissa High Court addressing the participants.



Hon'ble Mr. Justice N. Kotiswar Singh, Judge, High Court of Manipur addressing the participants.



Hon'ble Mr. Justice S.C.Parija, Judge, Orissa High Court and member, Odisha Judicial Academy addressing the participants.



Hon'ble Mr. Justice Debabrata Dash, Judge, Orissa High Court addressing the participants.



Hon'ble Mr. Justice P.K. Saikia, Judge, Gauhati High Court addressing the participants.



Hon'ble Mr. Justice Amitava Roy, Chief Justice, Orissa High Court and Patron-in-Chief, Odisha Judicial Academy addressing the participants in the National Seminar.



Hon'ble Kumari Justice Sanju Panda, Judge, Orissa High Court & Member, Odisha Judicial Academy, Presenting Memento to Hon'ble Mrs. Justice R. Banumathi, Judge, Supreme Court of India.



Hon'ble Mr. Justice F.M. Ibrahim Kalifulla, Judge, Supreme Court of India, addressing the participants.



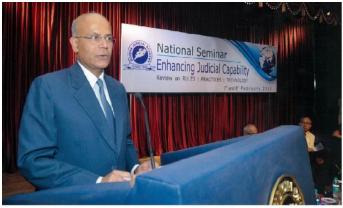
Hon'ble Mr. Justice S.K. Mishra, Judge, Orissa High Court & Member, Odisha Judicial Academy addressing the participants.



Hon'ble Mr. Justice I. Mahanty, Judge, Orissa High Court & Chairperson, OJA addressing the participants at the end of National Seminar on 8th Feb. 2015.



Hon'ble Mr. Justice Dipak Misra, Hon'ble Mr. Justice F.M. Ibrahim Kalifulla, Hon'ble Mrs. Justice R. Banumathi & Hon'ble Kumari Justice Sanju Panda in the Lounge of OJA.



Hon'ble Mr. Justice Navin Sinha, Chief Justice, Chhatisgarh High Court addressing the participants.



Hon'ble Judges witnessing Cultural Programme



Hon'ble Mr. Justice Dipak Misra & Hon'ble Mrs. Justice R. Banumathi with Hon'ble Judges of other High Courts witnessing the cultural programme at the OJA Ampitheatre.



Hon'ble Judges of the High Court of Orissa witnessing the Cultural Programme at the Ampitheatre of OJA.



Hon'ble Judges having Mahaprasad of Lord Jagannath.





Artists of the Cultural Programme with Judges & other dignitaries

PHOTOGRAPHS OF VALEDICTORY CEREMONY AND OATH TAKING CEREMONY OF CIVIL JUDGES ON PROBATION



Hon'ble Mr. Justice Amitava Roy, Chief Justice, Orissa High Court, Patron-in-Chief, Odisha Judicial Academy addressing the Judicial Officers (2012 Batch) in Valedictory Ceremony on 22nd Feb. 2015.



Hon'ble Mr. Justice P.K. Mohanty, Acting Chief Justice administrating oath to the newly recruited Judicial Officers on dt. 09.03.2015.



Hon'ble Mr. Justice Indrajit Mahanty, Judge, Orissa High Court and Chairperson of OJA addressing Judicial Officers (2012 Batch) on complete of their probation.



Newly recruited Judicial Officers on probation (2014 Batch) in their oath taking ceremony dt 09.03.2015.



Judicial Officers (2012 Batch) in the valedictory Ceremony.



Judicial Officers on probation (2014 Batch) after taking oath in the High Court of Orissa.

PHOTOGRAPHS TAKEN ON 28TH APRIL 2015 ON THE OCCASION OF UNVEILING OF THE STATUE OF UTKAL GOURAV MADHUSUDAN DAS IN OJA CAMPUS





Hon'ble Justice Mr. Vinod Prasad & Hon'ble Justice Kumari Sanju Panda on the occasion of Unveiling the Statue of Utkal Gaurav Madhusudan Das in the campus of OJA on dt. 28.04.2015.





Hon'ble Judges of Orissa High Court present in the Academy on the eve of Unveiling the Statue of Utkal Gaurav Madhusudan Das in the campus of OJA on dt.28.04.2015.



Hon'ble Kumari Justice Sanju Panda, Member OJA Training Committee with the Trainee Judicial Officers (2014 Batch) near the Statue of Utkal Gaurav Madhusudan Das.



Hon'ble Judges of Orissa High Court and others near the Statue of Utkal Gaurav Madhusudan Das.

PHOTOGRAPHS OF REFRESHER PROGRAMME OF DISTRICT JUDGES & COURT MANAGERS ON 11TH JUNE 2015







PHOTOGRAPHS OF THE WORKSHOP ON PCPNDT ACT IN OJA ON 20TH JUNE 2015







Photographs of 2nd Convocation of NLUO on 08/08/15



Hon'ble Dignitaries are on the dias on the occasion of 2nd Convocation of NLUO



Shri Naveen Patnaik, Hon'ble Chief Minister of Odisha, awarding degrees to the students of NLUO



Hon'ble Mr. Justice Dipak Misra, Judge, Supreme Court of India felicitating, the students of NLUO



Hon'ble Mr. Justice V. Gopala Gowda, , Judge, Supreme Court of India felicitating, the students of NLUO



Students of NLUO, waiting in Robes to receive degrees in the NLUO Convocation.



OJA decorated for the NLUO Convocation.

7. STATUS OF COMPUTERISATION OF HIGH COURT AND DIST./SUBORDINATE COURTS

ANNUAL REPORT IN RESPECT OF COMPUTERISATION OF COURTS DURING THE YEAR 2014-15 & 2015-16

COMPUTERISATION IN ORISSA HIGH COURT

1. Implementation of e-Procurement:

Orissa High Court has been enrolled in the State e-Procurement Portal www.tenders.gov.in for different tenders to be floated by Orissa High Court as per the directive of e-Committee, Supreme Court of India, New Delhi. So far, the tenders for Scanning & Digitization of Court Records, Supply, Testing, Installation and Maintenance of Hardware (Desktop Computers) at District and Sub-ordinate Courts across the State of Odisha through empanelment of Vendors under e-Courts Project and Testing, Installation and Maintenance of LAN at District and Sub-ordinate Courts across the State of Odisha through empanelment of Vendors under e-Courts Project have already been published in the State e-Procurement Portal.

2. <u>Digitization of Court Records:</u>

As per the decision of the Court, all the case records of the Court are to be digitized and stored in digital form. Tender process is going on for selection of firms for undertaking the job of digitization of case records of the Court.

3. e-Filing in Orissa High Court:

e-Filing system is going to be implemented in Orissa High Court.

4. CIS Application Software:

CIS application software has been implemented in Orissa High Court. Filing of application / receipts / documents is being made through CIS. Advocates database has been prepared in CIS for communication of information on filing and listing of Cases to advocates through SMS. Periodic training is being given to concerned staff on CIS.

5. Orissa High Court Website:

A new module in CIS uploading orders has been implemented in Orissa High Court website. Daily orders are being uploaded regularly. Weekly cause list and supplementary cause list are being uploaded in Orissa High Court website for accession by lawyers and litigants. Information related to new case files, daily orders, copying applications, defective cases, pending of High Court cases are made available in website of Orissa

High Court. Migration of old CIS in Fox-Plus platform to new CIS (PHP, PostGrey-SQL) developed by NIC and customized by High Court.

6. Website for Orissa High Court Arbitration Centre:

The process for development of the website of High Court of Orissa Arbitration Centre has been started.

7. Automation of Record Room:

Automation of record room, copying section and decree & disposal section has been done. Automation of Judges' Library in Orissa High Court has been done by adopting KOHA software.

8. Automation of Judges' Library:

Automation of Judges' Library in Orissa High Court has been done by adopting KOHA software along with eGranthalaya.

9. **Upgradation of LAN Facility:**

Upgradation of LAN facility through VLAN system in OHC is under progress. Nearly 200 LAN nodes have been made operational in the existing LAN system of the old High Court building.

10. <u>Digital Display Board:</u>

All the Court rooms have been equipped with electronic Digital Case Information Display Boards which displays the cases during the Court work so that advocates and litigants can watch the same. A website for Display of Cases www.ohcdb.in has been made functional and a link to this website has also been provided in the Orissa High Court website www.orissahighcourt.nic.in. The facilities of Digital Case Information Display Boards have been extended to Central Administrative Tribunal & State Administrative Tribunal from the High Court.

11. <u>Implementation of Rooftop Solar PV System in Sub-Ordinate Courts:</u>

Implementation of Solar PV system in the High Court is under consideration.

COMPUTERISATION IN DISTRICT & SUB-ORDINATE COURTS UNDER E-COURTS PROJECT

1 <u>Up gradation of UBUNTU 12.04 to UBUNTU 14.04:</u>

As per the directive of the e-Committee, Supreme Court of India, New Delhi, the laptops supplied with the Judicial Officers of the State was pre-loaded with UBUNTU 12.04 Operating System. This year, the Operating System UBUNTU 12.04 in the laptops of the Judicial Officers has been upgraded to UBUNTU 14.04.

2 Training to Judicial Officers:

All Judicial Officers of the State have been given training on UBUNTU 14.04 OS by CIS-cum-UBUNTU Master Trainers.

3 Implementation of CIS 2.0 in District & Subordinate Courts:

Case Information System (CIS) Software 2.0 has been implemented in the District and Subordinate Courts covered under e-Courts Project. Different Citizen Centric Services such as (i) Filing of Cases, (ii) Issue of check slips in case of non-compliance or clerical error (iii) Registration of Case, (iv) Filing applications for issue of witness summons, (v) Online generation of daily orders on LAN for new cases etc. have been provided to litigants and lawyers through SMS by this CIS 2.0 software.

4 Monitoring of e-Court related activities of District and Subordinate Courts:

District Court Computer Committees have been formed in all the District Courts for monitoring the different e-Court related activities at District & Subordinate Courts.

5 Phase-II of e-Courts Project:

Phase-II of the e-Courts Project has been undertaken by Hon'ble the e-Committee, Supreme Court of India, New Delhi. 122 court complexes of the State have been proposed to be covered under e-Courts Project in which the courts in the said court complex will be computerized in a phased manner.

6 National Judicial Data Grid:

National Judicial Data Grid (NJDG) Portal has been open for public access w.e.f. 19.09.2015. Undated cases in district & subordinate court are being uploaded in the NJDG Portal regularly.

7 Website of the District Courts:

All the District Courts have created their own website in Drupal Template. Various information, circulars, notices, recruitment information and daily orders & judgments as well are being uploaded regularly in the websites of District Courts.

- **8** <u>Video Conference facility:</u> Video Conference equipments have been installed in 22 Courts and corresponding prisons. Implementation of VC facility 43 Courts and 42 corresponding jails is going on.
- **9 Broadband Connectivity:** Broadband Connectivity has been provided to the residential offices of almost all the Judicial Officers of the State.
- **10** Implementation of Rooftop Solar PV System in Sub-Ordinate Courts: Implementation of Solar PV system in the Courts in undivided District of Koraput (Koraput, Rayagada, Malkangiri and Nabarangpur) is under consideration of High Court of Orissa.

8. FINANCIAL STATEMENT OF BUDGET AND EXPENDITURE

The financial statement of Budget and Expenditure in respect of the High Court of Orissa is tabled below.

SL. No.		Budget Provision for 2015-16	Expenditure for 2015-16. (From 01.04.15 to 31.12.15)
	High Court		
1	High Court (Non-Plan)	Rs.67,18,50,000/-	Rs.40,90,71,000/-
2	High Court (Equipment & Buildings)(State Plan)	Rs.25,34,70,000/-	Rs.13,45,45,000/-
	Sub-ordinate Courts		
1	Criminal Courts Demand No.01 (HOME) (N.P)	Rs.100,25,65,000/-	Rs.67,30,27,000/-
2	Civil Courts Demand No.04(LAW) (N.P)	Rs.155,29,82,000/-	Rs.98,06,95,000/-
3	C.B.I. Courts Demand No.04 (LAW) (C.P)	Rs. 3,86,42,000/-	Rs. 1,45,63,000/-
4	Grama Nyayalayas Demand No.04 (LAW) (S.P)	Rs. 15,65,65,000/-	Rs. 2,68,12,000/-
5	Sub-ordinate Court Buildings (State Plan)	Rs. 63,85,30,000/-	Rs. 33,01,90,000/-
	Grand Total -	Rs. 431,46,04,000/-	Rs. 256,89,03,000/-

Chief Accounts Officer

9. FUNCTIONING OF GRIEVANCE REDRESSAL MECHANISM

1. Appeal Committee for the Staffs of the Orissa High Court

Appeal Committee of the High Court to deal with appeal and representation of the staff of the Orissa High Court as per The High Court of Orissa (Appointment of Staff and Conditions of Service) Rules, 2015.

2. Appeal Committee for the Staffs of the Sub-ordinate Judiciary

Appeal Committee of the High Court to deal with appeal and representation of the employees of the Sub-ordinate Judiciary as per Orissa Civil Services (Classification, Control and appeal) Rules, 1962.

3. Committee to deal with Sexual Harassment against women employees

All the District Courts and so also in the High Court, Internal Complaints Committee have been constituted to deal with Sexual Harassment against women employees as per Sexual Harassment of women at work place (Prevention, Prohibition and Redressal) Act, 2013.

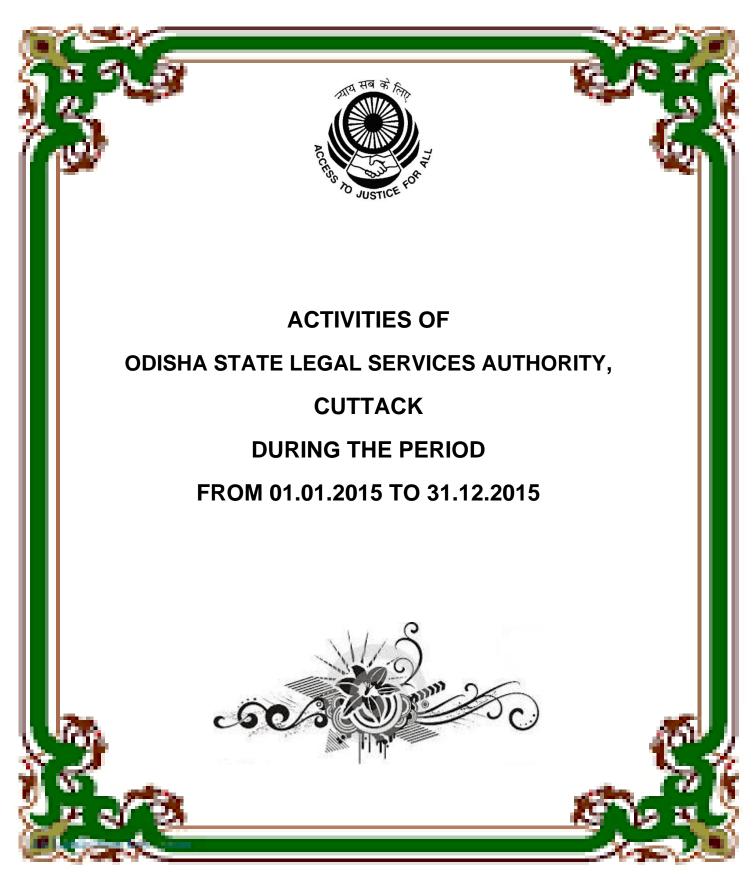
4. Vigilance Committee in the High Court

A Vigilance Committee is functioning in the High Court to deal with allegations and corruption against the Judicial Officers of the State.

5. <u>Vigilance Committee for the Sub-ordinate Judiciary</u>

The Vigilance Committee are functioning in all the thirty Judgeships of the State to deal with allegation and corruption against staff of the sub-ordinate Judiciary.

10. WORKING OF STATE LEGAL SERVICE AUTHORITY AND DIST.
LEGAL SERVICE AUTHORITY AND STATUS ON LEGAL AID TO
POOR. NUMBER OF BENEFICIARIES OF DIFFERENT CATEGORIES



OUR ORGANIZATION



Hon'ble Mr. Justice D.H. WaghelaChief Justice-Cum-Patron-in-Chief,
Odisha State Legal Services Authority



Hon'ble Mr. Justice P.K. Mohanty
Executive Chairman,
Odisha State Legal Services Authority



Shri Sashikanta Mishra
Member-Secretary,
Odisha State Legal Services Authority, Cuttack
Cell: 9437027678, 0671-2307678 (O)



Shri Lalatendu Jena
Deputy Secretary,
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Shri Shankha Chakraborty
Assistant Secretary,
Odisha State Legal Services Authority, Cuttack
0671-2302271 (O)

Contact us: Odisha State Legal Services Authority,

S.O. 20, Cantonment Road, (Gopabandhu Marg),

Cuttack-753001, Fax: 0671-2305702 (O),

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(A) WORKING OF STATE LEGAL SERVICES AUTHORITY AND DISTRICT LEGAL SERVICES AUTHORITIES AND STATUS ON LEGAL AID TO POOR. NUMBER OF BENEFICIARIES OF DIFFERENT CATEGORIES:

(1) <u>LEGAL AID BENEFICIARIES:</u>

Free Legal Aid and assistance provided 3665 Scheduled Caste 406 Scheduled Tribes 358 Other Backward Classes 286 Women 1231 Children 57 In-custody 443 General 526 • Other (weaker sections of the Society) 356

(2) FRONT OFFICE:

In implementation of the Scheme for **Free and Competent Legal Services- 2010** evolved by NALSA, the Orissa State Legal Services Authority has established **100 Front Offices** and the same are functioning in 100 Legal Service Institutions (at the District & Taluk levels).

As per the Scheme of Free and Competent Legal Services-2010, the Front Office/Consultation Office manned by panel lawyers/designated retainers will function under the concerned Legal Services Authority/Committee and the panel lawyers/retainers shall render necessary legal services like drafting notice, sending reply to lawyer's notice, drafting applications, petitions etc., and giving legal advice to the members of S.C. and S.T. communities, women, children and persons of other categories as enumerated Under Section 12 of the Legal Services Authorities Act, 1987.

(a) Front Offices established - 100

(b) No. of persons who have approached the Front Office - **1352**

(c) Legal Aid and Advice provided - 1121

(3) FUNCTIONING OF VILLAGE LEGAL AID CLINICS:

As per the Reg.3 of National Legal Services Authority (Legal Aid Clinics) Regulation, 2011, the District Legal Services Authority need to establish Legal Aid Clinics in all villages, or for a cluster of villages, depending on the size of such villages especially where the people face geographical, social and other barriers for access to the legal services institutions. The said Clinics are being manned by the Para Legal Volunteers. As per the instruction of NALSA, the Legal Aid Clinics are now renamed as "Village Legal Care and Support Centres".

- (a) No. of village Legal Aid Clinics **246** (Village Legal Care & Support Centres) functioning
- (b) No. of persons who have approached
 Village Legal Care & Support Centres 2075
- (c) Legal Aid and Advice provided **1660**

The Para-Legal Volunteers have been providing legal services to persons in need directly in several ways and theiron the whole has been commendable. In fact, as per the guidelines of NALSA, Shri Tapan Kumar Sahoo– Para-Legal Volunteer under District Legal Services Authority, Cuttack was adjudged the best PLV of the State for his outstanding work during the last year by a Committee of Hon'ble Judges of the High Court. Shri Sahoo was further adjudged the best PLV for the East Zone of the country and was commended in a ceremony held on the occasion of the Legal Services Day on 9th November, 2015 at New Delhi. Shri Sahoo and the Member-Secretary, OSLSA were felicitated by Shri Narendra Modi, Hon'ble Prime Minister of India.



(Shri Sashikanta Mishra, Member-Secretary, OSLSA, Cuttack & Shri Tapan Kumar Sahoo (best PLV for East Zone) being felicitated at New Delhi by Hon'ble Prime Minister Shri Narendra Modi, on National Legal Services Day (09.11.2015).

(4) FUNCTIONING OF LEGAL AID CLINICS / LEGAL ASSISTANCE BOOTHS IN DISTRICT HEADQUARTERS HOSPITAL / SUB-DIVISIONAL HEADQUARTER HOSPITALS:

(a) No. of Clinics / Booths established

Districts - 28
 Sub-Divisions - 23

(b) No. of Persons benefited - **427**

(5) FUNCTIONING OF LEGAL AID CLINICS IN MENTAL HEALTH <u>INSTITUTION</u>, <u>CUTTACK</u>:

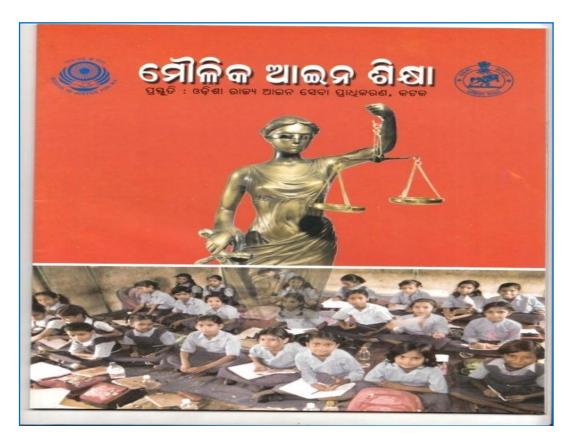
44

(a) No. of persons who have approached the legal aid clinic in Mental health institutions

(b) No. of persons benefited - **34**

(6) STUDENT LEGAL LITERACY CLUB:

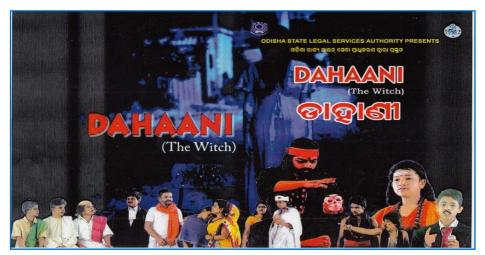
- (a) No. of Clubs functioning 450 (15 Schools in each district)
- (b) **Books**: A booklet (Law Lesson) titled "Moulika Aain Sikshya" has been published by Odisha State Legal Services Authority which contains basic and fundamental teaching on law such as, Constitutions, Legal System of the country, Fundamental Rights & Duties, basic knowledge on Criminal & Civil Law, etc. The Law Lessons are being taught by Resource Persons to the members of the Clubs. The idea is to create basic legal awareness among the students at the earliest level.



(Front page of Law Lesson prepared by OSLSA)

(c) **Competitions:** To generate legal literacy and awareness, competitions on Debate & Essay at College Levels amongst the college students and competition on Debate & Essay and Drawing at School Levels amongst the members of Student Legal Literacy Clubs were held in the month of April, 2015 and the winners of the District Level Competitions participated in the Zonal Level Competitions.

(d) **Creating Awareness:** A short play "Dahani" (The Witch) was staged by the members of one of the School Legal Literacy Clubs of Cuttack, which relates to the tremendously growing threat of witchcraft related crimes.



(7) <u>AWARENESS</u>:

- (a) **Electronic & Print media :** Regular advertisements in both electronic and print media are published for generating awareness amongst the masses.
- (b) **Camps**: Legal Awareness camps are regularly organized mainly in remote areas of the state to generate legal awareness amongst common people. The awareness camps have benefitted large number of people and have touched the issues at the grassroots level in an effective manner.



(Mobile Van of OSLSA being used to create awareness in rural areas)

(c) **On special occasions**: Special stalls for creating awareness are set up by OSLSA & DLSA during important festivals of the State which attract huge footfall. Such as Dhanu Yatra at Bargarh, Rath Yatra at Puri and Bali Yatra at Cuttack.

DHANU YATRA:



> RATHA YATRA:



BALI YATRA:



(8) SUCCESS STORIES:

Below mentioned are some instances where OSLSA/DLSA has intervened with the concerned authorities to provide direct and timely justice to persons in need.

(a) Rehabilitation of five minor orphan children due to timely <u>intervention of Taluk Legal Services Committee</u>, <u>Barbil</u>, <u>Keonjhar</u>:

It came to the notice of Chairman of Taluk Legal Services Committee; Barbil from a news article published in the daily Odia newspaper "Dharitri" dt.08.08.2015 that minor children namely, Bisal Naik, Chandini Naik, Chandan Naik, Nandini Naik and Rajmuni Naik after the demise of their parents were found begging on the street and were in need of immediate rehabilitation. Immediately, the Chairman of TLSC, Barbil swung into action and as the matter was within his jurisdiction, he wrote letters to the BDO, Joda and the Collector, Keonjhar to take immediate action for rehabilitation of the orphan children. As a result of such effects, the minor children were rehabilitated at Self Realization Mission, Trilochanpur Block, Ghasipura, and Keonjhar.

(b) Rescue of a nine year child from physical torture by his step mother:

A nine year old child was being physically tortured by his step-mother. Upon receiving information, the Para Legal Volunteers attached to the District Legal Services Authority, Cuttack and a Member of the Child Welfare Committee proceeded to the spot and rescued the victim and arranged for his treatment. Thereafter, on the request of the child, he was handed over to his natural father upon submission of an undertaking that he would report about the condition of the child before the District Legal Services Authority every month. The case is being closely monitored.

(c) Rescue of a girl child and handing over of custody to her mother:

On receipt of information by a lady at the police station about 'sale' of a four year old girl child by her in-laws, the District Legal Services Authority took note of the same and took all necessary steps to rescue the girl child from the so called 'buyers'. The child was thereafter handed over to her mother.

(d) Active steps to eradicate child marriage:

On the direct intervention of Para Legal Volunteers attached to District Legal Services Authorities, functionaries of Child Line and Members of Child Welfare Committee, successful interventions in child marriage cases have been made in as many as 5 instances in Cuttack district alone. In all such cases the concerned parents of the minor victims have been allowed to take custody of their minor daughters after submitting necessary undertakings. These cases are being regularly monitored by the local Para Legal Volunteers.

(e) Treatment of acid attack survivor:

Acting on a news paper report regarding acid attack on a minor girl, the District Legal Services Authority, Jajpur arranged for immediate treatment of the victim, lodging of FIR and award of compensation under the Victim Compensation Scheme.

11. WORKING OF ALTERNATIVE DISPUTE RESOLUTION MECHANISM – ADR CENTRES, PERMANENT LOK ADALAT / LOK-ADALAT. NUMBER OF CASES DISPOSED OF / NUMBER OF LOK-ADALAT HELD ETC.

HIGH COURT OF ORISSA ARBITRATION CENTRE (OAC)

(Cuttack-753002, Odisha) (Phone/Fax No. 0671-2509577, Email Id: ohc.arbitration@nic.in)

The High Court of Orissa Arbitration Centre (OAC) was inaugurated on 18.10.2014 by Hon'ble Shri Justice Dipak Misra, Judge, Supreme Court of India in august in presence of Hon'ble Shri Justice Amitava Roy, Chief Justice, Orissa High Court and other Hon'ble Judges of Orissa High Court. Other dignitaries including the learned Senior Advocates and learned Members of the High Court Bar Association also graced the said occasion.

1. Arbitration Committee:

1. Hon'ble the Chief Justice of the High Court of Orissa	Chairmai
2. Hon'ble Shri Justice P.K. Mohanty,	
Judge, High Court of Orissa	Member
3. Hon'ble Shri Justice I.Mahanty,	
Judge, High Court of Orissa	Member
4. Advocate General, Odisha	Member
5. Asst. Solicitor General of India,	
Attached to the High Court of Orissa	Member
6. President, Orissa High Court Bar Association	Member
7. Shri C.R Mohanatra, Coordinator, Arbitration Centre.	

High Court of Orissa

..... Member (Ex

officio)-cum-Coordinator

The Coordinator is the Officer in Charge of the High Court of Orissa Arbitration Centre who is also the Ex-officio member of the Arbitration Committee.

2. Advisory Council

		ri Ramakanta Mohapatra Chie nior Advocate Advis	f Counsel to head th sory Council	ıe	
		ri Sanjit Mohanty Gene nior Advocate	ral Counsel		
		ri Ramakanta Mohanty Gene nior Advocate	eral Counsel to reno	ler	
		ri Upendra Kumar Samal Full vocate	time General Coun	sel	
		ri Bigyan Kumar Sharma Cou vocate	nsel of the centre		
		ri Gautam MisraCour	nsel of the centre		
3. <u>Particula</u>	rs of A	rbitration Proceedings			
	A.	Total Number of Arbitration Proceedings In	nstituted	•••	45
	В.	Total Number of Arbitration Proceedings P	ending	•••	38
	C.	Total Number of Arbitration Proceedings D	isposed of	•••	02
	D.	Total Number of Arbitration Proceedings D	ropped	•••	03
	E.	Total Number of Arbitration Proceedings Se	tayed	•••	02

(B) WORKING OF ALTERNATIVE DISPUTE RESOLUTION MECHANISMS - ADR CENTRES_

(1) ADR CENTRES:

(a)	No. of ADR Centres		
	proposed to be set up	_	30

- (b) No. of ADR Centres already made functional **11**
- (c) No. of ADR Centres to be made functional shortly **05**
- (d) No. of ADR Centres under construction **02**
- (e) No. of ADR Centres
 to be merged in new
 District Court building 11
- (f) No. of ADR Centres
 to be merged in permanent
 building of OSLSA **01**

ADR CENTRES







Balasore Bhubaneswar Puri





Ganjam

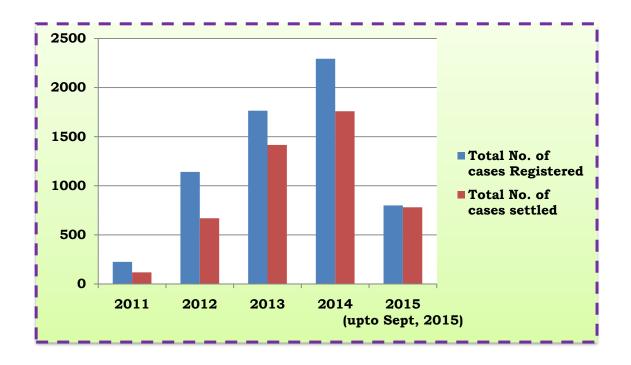
Bolangir

(2) PERMANENT LOK ADALAT (PUBLIC UTILITY SERVICE):

- (a) No. of Permanent Lok Adalat established 13
- (b) No. of cases registered (Upto September, 2015) 847
- (c) No. of cases settled / disposed of (Upto September, 2015) **821**

Statistics of Permanent Lok Adalats (Public Utility Service) (Year-wise)

Year	Total No. of cases Registered	Total No. of cases settled
2011	225	118
2012	1141	669
2013	1765	1416
2014	2294	1759
2015 (up to Sept, 2015)	800	781



(3) LOK ADALATS:

(a)	No. of Lok Adalats held (at High Court, District & Taluk Levels)	-	1202
(b)	Total No. of cases disposed of	-	75368
	• Civil	-	2730
	Bank Suits	-	450
	• Criminal (including N.I. Act cases)	_	50535
	• Labour	-	701
	• Electricity / Water / Telephone	_	599
	 Matrimonial 	-	847
	Municipal Matters	-	338
	• MACT / MACA	-	1935
	Land Acquisition	-	423
	• Excise	=	8436
	• Forest	=	1345
	• Debts Recovery Tribunal cases	=	73
	• Industrial Disputes	_	54
	Bank cases (SARFAESI)	_	15
	• FA / RFA /Land Acquisition Appeals	_	51
	Writ Petition (C) / OJC	=	56
	` <i>` .</i>		

•	Pre-litigation disputes (Bank / BSNL)	=	5598
•	Pre-litigation disputes (MNREGA / Forest)	-	810
•	Pre-litigation disputes (Criminal)	-	191
•	Pre-litigation disputes (Electricity / Water / Telephone / PUS disputes)	-	181

- (c) Total amount awarded as compensation Rs.45,95,81,479/(In MAC Cases)
- (d) Total amount of fine released Rs.40,22,90,675/-

(4) <u>NATIONAL LOK ADALATS</u>:

(12.12.2015)

No. of cases	No. of cases	Amount
taken up	disposed of	(Compensation &
		Criminal fine)

4,34,961(Pre-litigation -11,967 & Pending - 4,22,994) **Rs.106,30,56,712/-**

(5) MOBILE LOK ADALAT:

Statement showing nature of cases disposed of by the different DLSAs and TLSCs in the Mobile Lok Adalats using Mobile Legal Services Vehicle.

		Nature of cases disposed								
Year	No.of Lok Adalats held	Civil	Criminal	Revenue	N.I.Act cases	Matri monial	Pre- litigatio n	Total	Crl.Fine realized	Revenue amount recovered
2015	17	26	232	339		01	06	604	3730/-	79,041/-



(Lok Adalat in progress in Mobile Lok Adalat Van)

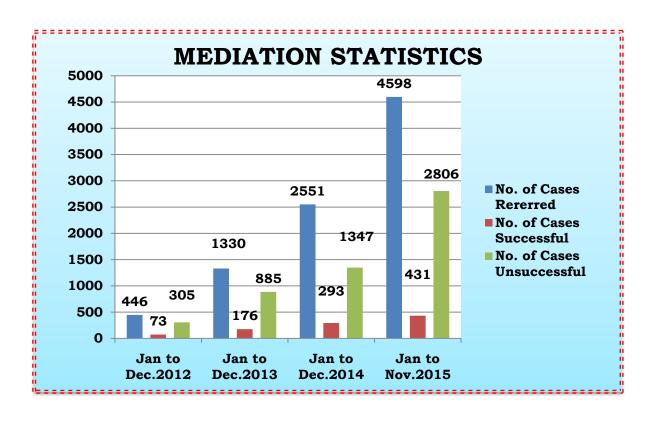
(6) <u>MEDIATION:</u>

(From 01.01.2015 to 30.11.2015)

(a) No. of cases referred - **4585**

(b) No. of cases successfully mediated - 421

Year	No. of Cases Referred	No. of Cases Successful	No. of Cases Unsuccessful
Jan to Dec.2012	446	73	305
Jan to Dec.2013	1330	176	885
Jan to Dec.2014	2551	293	1347
Jan to Nov.2015	4598	431	2806



12.BROAD PERFORMANCE INDICATOR BASED ON ANALYSIS OF JUDICIAL STATISTICS WHICH MAY INCLUDE THE FOLLOWING. (THESE ARE AVAILABLE IN THE E-COURTS MODULE)

i) Category wise Institution, Disposal and pendency of cases in High court and district/subordinate courts & (iii)Number of adjournments being granted on an average in various categories of civil and criminal cases during the life cycle of a case

ORISSA HIGH COURT, CUTTACK

STATEMENT SHOWING INSTITUTION DISPOSAL AND PENDENCY (CIVIL & CRIMINAL MAIN CASES) AT THE

DATE (From 01/01/2015 to 31/12/2015)

Sl. NO.	Nature	Opening balance on 01/01/2015	Institution	Total	Disposal	Total Pendency on 31/12/2015
		MA	IN CIVIL CAS	SES		
1	ADMLS	6		6		6
2	АНО	276		276	4	272
3	ARBA	277	35	312	29	283
4	ARBP	263	35	298	64	234
5	AS	3		3		3
6	BKGP	0		0		0
7	CEREF	33		33		33
8	CMAPL	1440	887	2327	449	1878
9	CMP	862	1677	2539	1315	1224

Sl. NO.	Nature	Opening balance on 01/01/2015	Institution	Total	Disposal	Total Pendency on 31/12/2015
10	CMPA	0		0	J	0
11	CMPAT	117		117		117
12	СМРМС	1		1		1
13	СО	0		0		0
14	COA	16	7	23		23
15	COAPL	3		3		3
16	COCAS	0		0		0
17	CONTAC	3	1	4	1	3
18	CONTC	9351	1915	11266	2027	9239
19	COPET	228	65	293	9	284
20	CR	0		0		0
21	CRP	216	34	250	31	219
22	CS	0		0		0
23	CS(OS)	0		0		0
24	CUSREF	3		3		3
25	CVA	4		4	1	3
26	CVREF	0		0		0
27	CVREV	69		69	12	57
28	CVRVW	434		434	2	432
29	EC	6		6		6
30	EDA	0		0		0
31	EDR	0		0		0

Sl. NO.	Nature	Opening balance on 01/01/2015	Institution	Total	Disposal	Total Pendency on 31/12/2015
32	ELA	8	1	9	1	8
33	ELPET	21		21	4	17
34	EP	0		0		0
35	EXFA	2		2		2
36	EXOS	4		4		4
37	EXP	8	2	10		10
38	EXSA	0		0		0
39	FA	1626		1626	98	1528
40	FAO	2640	729	3369	992	2377
41	FA(OS)	1		1		1
42	GTA	1		1		1
43	GTR	0		0		0
44	GUAP	2		2		2
45	IA	0		0		0
46	INSA	0		0		0
47	INSREF	0		0		0
48	INTEST	0		0		0
49	IPAPL	0		0		0
50	IP(M)	1		1		1
51	ITA	1428	68	1496	24	1472
52	ITR	0		0		0
53	LAA	947	79	1026	201	825

Sl. NO.	Nature	Opening balance on 01/01/2015	Institution	Total	Disposal	Total Pendency on 31/12/2015
54	LAREF	0		0		0
55	LPA	30	4	34	1	33
56	MA	622		622	362	260
57	MAC	1		1		1
58	MACA	5374	1472	6846	1933	4913
59	MATA	507	197	704	148	556
60	MATCAS	0		0		0
61	MATREF	0		0		0
62	MFA	11		11		11
63	MJC	574		574	5	569
64	MREF	5		5		5
65	MSA	104	5	109		109
66	MSREF	0		0		0
67	NM	0		0		0
68	OJC	20172		20172	5749	14423
69	OREF	1		1		1
70	OS	2		2		2
71	OTAPL	169	8	177	1	176
72	OTC	12		12		12
73	OTR	2		2		2
74	OVTA	1		1		1
75	RCC	0		0		0

SI. NO.	Nature	Opening balance on 01/01/2015	Institution	Total	Disposal	Total Pendency on 31/12/2015
76	RCFA	1		1		1
77	RCREV	0		0		0
78	RCSA	0		0		0
79	RFA	2508	62	2570	96	2474
80	RPFAM	556	224	780	64	716
81	RSA	5828	519	6347	432	5915
82	RVWPET	1660	295	1955	99	1856
83	SA	3892		3892	110	3782
84	SAO	177	23	200	13	187
85	SCA	0		0		0
86	SCLP	0		0		0
87	SJC	525		525	6	519
88	SPA	4	1	5		5
89	SPJC	2		2		2
90	STAPL	0		0		0
91	STREF	0		0		0
92	STREV	1764	59	1823	142	1681
93	TA	90		90		90
94	TEST	1		1		1
95	TMC	0		0		0
96	TREV	174		174		174
97	TRP(C)	524	227	751	710	41

Sl. NO.	Nature	Opening balance on 01/01/2015	Institution	Total	Disposal	Total Pendency on 31/12/2015
98	WA	1668	775	2443	295	2148
99	WP(C)	77611	23963	101574	32541	69033
100	WTA 0			0		0
101	WTR	0		0		0
	Total	144872	33369	178241	47971	130270
I		MAIN	CRIMINAL C	CASES	II.	II.
1	ABLAPL	0	19854	19854	16054	3800
2	BLAPL	4522	7480	12002	9510	2492
3	CONTAR	0	1	1		1
4	CONTR	134	4	138	11	127
5	CRA	1492		1492	51	1441
6	CRLA	6469	652	7121	113	7008
7	CRLLP	1177	189	1366	87	1279
8	CRLMA	576	406	982	290	692
9	CRLMC	7991	5623	13614	4598	9016
10	CRLMP	629	1591	2220	869	1351
11	CRLREF	1		1		1
12	CRLREV	7128	878	8006	686	7320
13	CRLTR	0		0		0
14	CRMC	78		78	9	69
15	CRREF	1		1		1
16	CRREV	378		378	13	365

Sl. NO.	Nature	Opening balance on 01/01/2015	Institution	Total	Disposal	Total Pendency on 31/12/2015
17	DREF	0		0		0
18	DSREF	1	4	5	2	3
19	GA	170		170	18	152
20	GCRLA	301	30	331	4	327
21	JCRA	21		21	2	19
22	JCRLA	953	83	1036	38	998
23	JCRLMC	0		0		0
24	JCRLRV	7	2	9	1	8
25	JCRMC	1		1		1
26	JCRREV	4		4	1	3
27	OCRMC	312		312	12	300
28	SM	56	1	57	2	55
29	TRPCRL	286	98	384	77	307
30	WPCRL	2104	130	2234	752	1482
	Total	34792	37026	71818	33200	38618
GRAN	D TOTAL (CIVIL & CRIMINAL)	179664	70395	250059	81171	168888

<u>Category-wise Institution, Disposal and Pendency of Cases during</u> <u>the year, 2015 (District/Subordinate Court)</u>

			Details	of Disposa	l of cases	
Name of the Cases	No. of Cases pending as on 01.01.2015	No. of cases Instituted during the year, 2015	No. of cases Disposed of during the year, 2015	Average time taken for disposal of such cases (in days) (v)	Average Nos. of Adjournments granted for such cases during the life cycle of cases (iii)	Pendency as on 31.12.2015 [Details of age-wise pendency be furnished in 8(ii)]
CIVIL						
Civil Suit	125776	35925	21303	3545.65	139.07	140398
Civil Appl.	9634	2317	1721	851.57	38.50	10230
Misc. Appl.	4127	1215	1124	550.43	24.43	4218
Civil Revn.	287	161	145	271.20	21.37	303
Execution	21024	4083	2157	1264.20	69.77	22950
M.J.C.	47323	15335	12747	589.47	47.37	49911
Spl. Act	6349	1621	1376	534.40	22.80	6594
MACT	24437	7762	8702	656.90	43.57	23497
TOTAL	238957	68419	49275	1032.98	50.86	258101

CRIMINAL						
Sessions	20384	7481	5728	1200.33	42.23	22137
Crl. Appl.	4690	1556	1176	691.47	31.93	5070
Crl. Revn.	1771	1136	943	510.40	26.47	1964
Crl. Misc.(Bail)	4620	33326	32246	119.25	12.73	5700
SC & ST	4176	1103	915	620.10	25.50	4364
NDPS	2537	824	239	650.43	25.43	3122
POCSO	2323	1990	457	378.20	20.37	3856
Others	2105	444	317	209.37	10.37	2232
PC Act	3658	381	286	749.70	24.87	3753
Juvenile	4075	1725	1575	375.57	21.20	4225
Magisterial Court	775302	334546	365456	1532.07	119.97	744392
TOTAL	820951	382956	408162	639.72	32.82	800815
G. TOTAL	1059908	451375	457437	836.35	41.84	1058916

ii) Age-wise pendency of different category of cases in high court and district and subordinate courts.

ORISSA HIGH COURT, CUTTACK PENDENCY AS ON - 31/12/2015

Sl no.	Case Type	Total	5 Years	10 Years	15 Years	20 Years	30 Years	More Than 30 Years
1	ABLAPL	3800	3770	0	0	0	0	0
2	ADMLS	6	0	3	3	0	0	0
3	АНО	272	0	0	59	113	100	0
4	ARBA	283	156	66	61	0	0	0
5	ARBP	234	149	76	9	0	0	0
6	AS	3	0	0	0	0	3	0
7	BLAPL	2492	2439	23	8	0	0	0
8	CEREF	33	0	9	24	0	0	0
9	CMAPL	1877	936	659	279	0	0	0
10	СМР	1224	1196	0	0	0	0	0
11	CMPAT	117	0	0	27	54	24	12
12	СМРМС	1	0	0	0	0	1	0
13	COA	23	15	7	1	0	0	0
14	COAPL	3	0	1	2	0	0	0
15	CONTAC	3	1	0	2	0	0	0
16	CONTAR	1	1	0	0	0	0	0
17	CONTC	9239	6381	2428	404	0	0	0
18	CONTR	127	18	10	99	0	0	0
19	COPET	284	197	50	37	0	0	0

20	CRA	1441	0	0	282	691	468	0
21	CRLA	7008	3205	2694	1105	0	0	0
22	CRLLP	1279	654	431	192	0	0	0
23	CRLMA	692	449	208	34	0	0	0
24	CRLMC	9016	5797	2426	776	0	0	0
25	CRLMP	1351	1337	0	0	0	0	0
26	CRLREF	1	1	0	0	0	0	0
27	CRLREV	7320	2563	3533	1220	0	0	0
28	CRMC	69	0	0	24	40	4	0
29	CRP	219	109	77	33	0	0	0
30	CRREF	1	0	0	0	1	0	0
31	CRREV	365	0	0	223	137	4	0
32	CUSREF	3	0	1	2	0	0	0
33	CVA	3	0	0	2	1	0	0
34	CVREV	57	0	0	9	34	13	0
35	CVRVW	432	0	0	94	238	100	0
36	DSREF	3	3	0	0	0	0	0
37	EC	6	0	0	0	2	3	1
38	ELA	8	4	4	0	0	0	0
39	ELPET	17	17	0	0	0	0	0
40	EXFA	2	1	0	1	0	0	0
41	EXOS	4	0	3	1	0	0	0
42	EXP	10	7	2	1	0	0	0
43	FA	1528	0	0	159	336	555	478
44	FAO	2377	1421	570	378	0	0	0

45	FA(OS)	1	0	0	1	0	0	0
46	GA	152	0	0	62	66	24	0
47	GCRLA	327	120	102	105	0	0	0
48	GTA	1	0	0	1	0	0	0
49	GUAP	2	0	2	0	0	0	0
50	IP(M)	1	1	0	0	0	0	0
51	ITA	1472	528	544	400	0	0	0
52	JCRA	19	0	0	8	9	2	0
53	JCRLA	998	394	414	189	0	0	0
54	JCRLRV	8	3	2	3	0	0	0
55	JCRMC	1	0	0	0	1	0	0
56	JCRREV	3	0	0	3	0	0	0
57	LAA	825	323	383	119	0	0	0
58	LPA	33	18	13	2	0	0	0
59	MA	260	0	0	107	115	36	1
60	MAC	1	0	0	1	0	0	0
61	MACA	4913	3167	1293	451	0	0	0
62	MATA	556	422	110	23	0	0	0
63	MFA	11	1	2	8	0	0	0
64	MJC	569	0	0	108	374	87	0
65	MREF	5	0	0	4	0	1	0
66	MSA	109	36	19	53	0	0	0
67	OCRMC	300	0	0	153	108	39	0
68	OJC	14423	1	0	3911	9284	1164	9
69	OREF	1	1	0	0	0	0	0

70	OS	2	0	0	0	1	1	0
71	OTAPL	176	58	109	9	0	0	0
72	ОТС	12	1	11	0	0	0	0
73	OTR	2	0	2	0	0	0	0
74	OVTA	1	0	1	0	0	0	0
75	RCFA	1	0	0	1	0	0	0
76	RFA	2474	487	1315	672	0	0	0
77	RPFAM	716	583	117	14	0	0	0
78	RSA	5915	2240	1937	1726	0	0	0
79	RVWPET	1856	1015	587	253	0	0	0
80	SA	3782	0	0	570	1459	1704	46
81	SAO	187	85	68	33	0	0	0
82	SJC	519	0	1	5	309	198	6
83	SM	55	0	4	14	31	5	1
84	SPA	5	2	0	3	0	0	0
85	SPJC	2	1	0	1	0	0	0

86	STREV	1681	481	832	367	0	0	0
87	TA	90	0	0	50	40	0	0
88	TEST	1	1	0	0	0	0	0
89	TREV	174	0	0	174	0	0	0
90	TRP(C)	41	27	6	1	0	0	0
91	TRPCRL	307	193	82	32	0	0	0
92	WA	2148	1664	444	38	0	0	0
93	WP(C)	69033	43070	16662	8826	0	0	0
94	WPCRL	1482	1125	273	84	0	0	0
Gra	and Total	168887	86875	38616	24136	13444	4536	554

Age-wise pendency of different category of cases as on 31.12.2015. (district and subordinate courts).

Category of Cases	Pendency for less than 1 year cases	Pendency from 1 to 2 years old	Pendency from 2 to 5 years old	Pendency from 5 to 10 years old	Pendency for more than 10 years old	TOTAL PENDENCY
<u>CIVIL</u>						
Civil Suit	32317	35944	37562	23683	10892	140398
Civil Appl.	2178	2374	2982	2000	696	10230
Misc. Appl.	1095	1154	1272	540	157	4218
Civil Revn.	124	69	71	26	13	303
Execution	3998	4292	5476	3161	6023	22950
M.J.C.	11959	13124	14637	7598	2593	49911

Spl. Act	1092	1890	2009	1060	543	6594
MACT	6547	5679	6463	2629	2179	23497
TOTAL	59310	64526	70472	40697	23096	258101
CRIMINAL						
Sessions	6788	6887	5535	2283	644	22137
Crl. Appl.	1306	1395	1423	802	144	5070
Crl. Revn.	752	488	450	223	51	1964
Crl. Misc.(Bail)	2672	638	534	974	882	5700
SC & ST	902	1305	1451	596	110	4364

NDPS	848	818	942	440	74	3122
POCSO	1965	1549	342	0	0	3856
Others	436	536	989	265	6	2232
PC Act	251	514	871	1123	994	3753
Juvenile	1423	1310	1200	252	40	4225
Magisterial Court	140284	138654	156606	178390	130458	744392
TOTAL	157627	154094	170343	185348	133403	800815
G. TOTAL	216937	218620	240815	226045	156499	1058916

iv) Number of Cases in which Trial Proceedings have been stayed by Superior Courts in Various Categories of Civil and Criminal Cases and Average Time for which such Trial Proceedings remain Stayed in The Life Cycle of a Case.

No. of cases in which Trial Proceedings have been stayed by Superior Courts of Civil & Criminal cases and Average time for which such Trial Proceeding remain stayed in the life cycle of a case

		CIVIL		CRIMINAL	
SL NO	Name of Judgeship	No. of cases Stayed by Superior Courts	Avg. time of stay in years	No. of cases Stayed by Superior Courts	Avg. time of stay in years
1	Angul	85	2.75	52	1.45
2	Balasore	421	4	126	4
3	Bargarh	239	11.25	89	6
4	Bhadrak	174	8.2	138	3.9
5	Balangir	196	6.5	105	4.8
6	Boudh	45	6.84	19	7.16
7	Cuttack	458	11.19	177	2.34
8	Deogarh	22	19	5	1.2
9	Dhenkanal	104	8.4	114	9.7
10	Gajapati	87	5.6	63	2.18
11	Ganjam	352	4	157	4
12	Jagatsinghpur	112	6.4	100	5.7

	TOTAL	4889	6.55	2520	4.26
30	Sundargarh	302	1.5	186	1
29	Sonepur	54	5	59	6
28	Sambalpur	146	11.79	18	5.45
27	Rayagada	73	8.75	66	4.79
26	Puri	456	6	71	4.5
25	Phulbani	46	12	73	5.9
24	Nuapada	12	1	27	1
23	Nayagarh	66	3.93	60	5.16
22	Nabarangpur	28	0.26	25	0.3
21	Mayurbhanj	340	3	66	4.11
20	Malkangiri	14	11.29	23	7.29
19	Koraput	119	4.7	116	6.58
18	Khurda	293	6.5	135	4.2
17	Keonjhar	221	5	128	3
16	Kendrapara	163	8.14	115	4.22
15	Kalahandi	72	9.48	57	5
14	Jharsuguda	45	1.5	16	4.5
13	Jajpur	144	2.5	134	2.5

v) Average Time Taken for Disposal of Various Categories Civil and Criminal Cases in High Court and District / Subordinate Courts.

Average time taken for disposal of various categories cases in High Court of Orissa Disposal during the period Dt: 01-01-2015 to Dt: 31-12-2015

	TOTAL	AVERAGE
CASE TYPES	DISPOSAL	TIME TAKEN
ABLAPL- Anticipatory Bail	16058	28.02
AHO-Appeal Against High Court Order.	4	3417.25
ARBA-Appeals under Indian Arbitration Act.	29	856.45
ARBP-Petitions under Indian Arbitration Act.	63	970.33
BLAPL-Bail Application.	9522	54.17
CMAPL-Miscellaneous Applications.	453	95.13
CMP-Civil Miscellaneous Petition	1315	66.71
CONTAC-Appeals against orders in Civil Contempt	1	2593
CONTC-Contempt of Court Cases (Civil contempt)	2027	510.44
CONTR-Proceeding relating to Criminal Contempt	11	2072.82
COPET-Original Petition (Companies Act.)	10	40.5
CRA-Criminal Appeals	51	4766.57
CRLA-Appeal against Judgment/Sentence.	114	685.31
CRLLP-Appl.for leave to appeal US 378 Cr.P.C.	88	1125.67
CRLMA-Other Miscellaneous Application.	290	82.23
CRLMC-Appl.under Sec.482 Cr.P.C.	4606	150.3
CRLMP-Criminal Miscellaneous Petition	869	58.37

CRLREV-Criminal Revision.	686	329.44
CRMC-Criminal Miscellaneous Case	9	3341.33
CRP-Revision Petition.	31	730.94
CRREV-Criminal Revision	13	3385.08
CVA-Civil Appeals	1	3456
CVREV-Civil Revision.	13	3210.85
CVRVW-Civil Review.	2	4131.5
DSREF-Confirmation under Sec.336 Cr.P.C.	2	90
ELA-Appeals from Judgment in Election Pet.	1	213
ELPET-Election Petitions.	4	477.25
FA-First Appeal	98	4043.99
FAO-First Appeal from Orders.	993	636.34
GA-Government Appeals	18	3748.67
GCRLA-Government Appeals	4	296.75
ITA-Appeals Income-tax	24	2025.38
JCRA-Jail Criminal Appeals	2	2865.5
JCRLA-Jail Criminal Appeal	38	1565.21
JCRLRV-Jail Criminal Revision.	1	30
JCRREV-Jail Criminal Revision	1	3907
LAA-Appeals (Land Acquisition Act)	204	1604.53
LPA-Letters Patent Appeals.	1	75
MACA-Motor Accident Appeals.	1956	945.75
MA-Miscellaneous Appeals	362	3211.55

MATA-Matrimonial Cases (Appeals)	148	538.04
MJC-Misc.Judicial Case.	5	3836.4
OCRMC-Original Crl. Miscellaneous Case	12	2898
OJC-Original Jurisdiction case (Writ)	5750	3413.99
OTAPL-Other Tax Applications.	1	298
RFA-FA from Judgement and Decree in Suit	100	1021.73
RPFAM-Revision US 19 of Family Court Act.	64	400.25
RSA-Second Appeal from Judgement and Decree.	432	1151.32
RVWPET-Review Petition.	102	243.92
SAO-Second Appeal from Appellate Order.	13	932.77
SA-Second Appeal	110	4259.1
SJC-Special Jurisdiction Case (Tax Matters)	6	3864.67
SM-Suo Motu.	2	106
STREV-Sales Tax Revision.	147	1096.92
TRP(C)-Transfer Petition under Sec.14 Cr.P.C.	710	509.89
TRPCRL-Transfer Pet.for transfer a Crl.Proc.	78	288.85
WA-Appeals before DB against SB Judgement	295	300.56
WP(C)-Writ Petition under Art.226 & 227.	32580	675.7
WPCRL-Pet.UA.226 for Writ of Habeas Corpus.	752	721.08

N.B.: - 210 days has been taken as total court days in a year.

vi) <u>Category-Wise Disposal of Cases per Judge per Year in The</u> <u>High Court and District / Sub-ordinate Courts.</u>

ORISSA HIGH COURT, CUTTACK

TOTAL DISPOSAL OF CASES PER JUDGES DURING 01/01/2015 - 31/12/2015 (AS ON 20/01/2016)

Sl no. 1	<u>Case Type</u> ABLAPL- Anticipatory Bail	<u>Total</u> 16057
2	AHO-Appeal Against High Court Order.	4
3	ARBA-Appeals under Indian Arbitration Act.	29
4	ARBP-Petitions under Indian Arbitration Act.	63
5	BLAPL-Bail Application.	9520
6	CMAPL-Miscellaneous Applications.	453
7	CMP-Civil Miscellaneous Petition	1315
8	CONTAC-Appeals against orders in Civil Contempt	1
9	CONTC- Contempt of Court Cases (Civil contempt)	2027
10	CONTR-Proceeding relating to Criminal Contempt	11
11	COPET- Original Petition (Companies Act.)	10
12	CRA- Criminal Appeals	51
13	CRLA- Appeal against Judgement/Sentence.	114
14	CRLLP- Appl. for leave to appeal US 378 Cr.P.C.	88
15	CRLMA- Other Miscellaneous Application.	290
16	CRLMC-Appl. under Sec.482 Cr.P.C.	4601
17	CRLMP-Criminal Miscellaneous Petition	869
18	CRLREV-Criminal Revision.	686
19	CRMC-Criminal Miscellaneous Case	9
20	CRP-Revision Petition.	31
21	CRREV-Criminal Revision	13

22	CVA-Civil Appeals	1
23	CVREV-Civil Revision.	13
24	CVRVW-Civil Review.	2
25	DSREF-Confirmation under Sec.336 Cr.P.C.	2
26	ELA-Appeals from Judgement in Election Pet.	1
27	ELPET-Election Petitions.	4
28	FA-First Appeal	98
29	FAO-First Appeal from Orders.	994
30	GA-Government Appeals	18
31	GCRLA-Government Appeals	4
32	ITA-Appeals Income-tax	24
33	JCRA-Jail Criminal Appeals	2
34	JCRLA-Jail Criminal Appeal	38
35	JCRLRV-Jail Criminal Revision.	1
36	JCRREV-Jail Criminal Revision	1
37	LAA-Appeals (Land Acquisition Act)	204
38	LPA-Letters Patent Appeals.	1
39	MA-Miscellaneous Appeals	362
40	MACA-Motor Accident Appeals.	1956
41	MATA-Matrimonial Cases (Appeals)	148
42	MJC- Misc.Judicial Case.	5
43	OCRMC-Original Crl. Miscellaneous Case	12
44	OJC-Original Jurisdiction case (Writ)	5750
45	OTAPL-Other Tax Applications.	1
46	RFA-FA from Judgement and Decree in Suit	100
47	RPFAM-Revision US 19 of Family Court Act.	64
48	RSA-Second Appeal from Judgement and Decree.	433

49	RVWPET-Review Petition.	102
50	SA-Second Appeal	110
51	SAO-Second Appeal from Appellate Order.	13
52	SJC-Special Jurisdiction Case (Tax Matters)	6
53	SM- Suo Motu.	2
54	STREV-Sales Tax Revision.	147
55	TRP(C)-Transfer Petition under Sec.14 Cr.P.C.	710
56	TRPCRL-Transfer Pet. for transfer a Crl.Proc.	78
57	WA-Appeals before DB against SB Judgement	295
58	WP(C)-Writ Petition under Art.226 & 227.	32581
59	WPCRL-Pet.UA.226 for Writ of Habeas Corpus.	752

Grand Total 81277

Total Number of Cases Disposed of for the Year 2015 = 81277

Total Strength of Hon'ble Judges= 22

Average Cases per Hon'ble Judges = 3694 Cases

CALCULATION FOR AVERAGE DISPOSAL OF CASES PER JUDGE DURING THE YEAR, 2015 IN THE SUB-ORDINATE JUDICIARY, ODISHA

Total Disposal of Cases during the year, 2015 in Sub-ordinate Courts

Civil = 50,653 (Details of Disposal attached in separate page)

Criminal = 4, 10,355

TOTAL = 4,61,008

Total Judges as on 31.12.2015 in Sub-ordinate Judiciary (except Spl. Posts)

Total Judges in Civil side = 97 (CJ (SD) - 67, Addl. CJ (SD) - 11, CJ (JD) - 19)

Total Judges in Crl. side = 453 (Sess. - 136, CJM - 30, ACJM - 3, SDJM - 58,

________ JMFC - 210, Nyayadhikari - 16)

TOTAL = 550

- (i) Average Disposal per Judge in Civil side = 522.20 (50653 / 97)
- (ii) Average Disposal per Judge in Crl. side = 905.86 (410355 / 453)

Average Disposal per Judge in Total (Civ.+Crl.) = 461008 / 550 = 838.20

TOTAL DISPOSAL OF CASES DURING THE YEAR 2015

SI.	N (4) 1 :	Disposa	al of Cases	TOTAL Disposal
No.	Name of the Judgeship	Civil	Criminal	(Civ. + Crl.)
1	ANGUL	1478	18716	20194
2	BALANGIR	899	13761	14660
3	BALASORE	4801	15825	20626
4	BARGARH	1080	9521	10601
5	BHADRAK	3762	12734	16496

6	BOUDH	266	3423	3689
7	CUTTACK	7421	28495	35916
8	DEOGARH	220	3925	4145
9	DHENKANAL	1128	7459	8587
10	GAJAPATI	245	6632	6877
11	GANJAM	4160	41900	46060
12	JAGATSINGPUR	2166	10052	12218
13	JAJPUR	2250	9306	11556
14	JHARSUGUDA	414	7831	8245
15	KALAHANDI	966	19965	20931
16	KENDRAPARA	2524	9026	11550
17	KEONJHAR	1314	11740	13054
18	KHURDA	4686	39262	43948
19	KORAPUT	630	11593	12223
20	MALKANGIRI	164	2697	2861
21	MAYURBHANJ	1795	13903	15698
22	NABARANGPUR	323	9411	9734
23	NAYAGARH	754	5898	6652
24	NUAPADA	309	4562	4871
25	PHULBANI	282	6577	6859
26	PURI	2865	14915	17780
27	RAYGADA	480	23523	24003
28	SAMBALPUR	994	15391	16385
29	SONEPUR	243	3356	3599
30	SUNDARGARH	2034	28956	30990
	G. TOTAL	50653	410355	461008

vii) <u>Category wise Number of Criminal and Civil Cases where Order of The District / Sub-ordinate Courts are Challenged in Appeal before The High Court.</u>

ORISSA HIGH COURT, CUTTACK

CATEGORY-WISE NUMBER OF CRIMINAL AND CIVIL CASES WHERE ORDERS OF THE DISTRICT / SUBORDINATE COURTS ARE CHALLENGED IN APPEAL BEFORE THE HIGH COURT

FOR THE PERIOD FROM 1.1.2015 TO 31.12.2015 (AS ON 20/01/2016)

SI. NO.	Nature	Institution
1	COA	7
2	ELA	1
3	FAO	729
4	MACA	1472
5	MATA	197
6	MSA	5
7	RFA	62
8	RSA	519
9	SAO	23
	Total Civil Cases	3015
10	CRLA	652
11	GCRLA	30
12	JCRLA	83
To	otal Criminal Cases	765
GRA	AND TOTAL (CIVIL & CRIMINAL)	3780

viii) Number of Writ Petitions/Pils Being Filed And Being Disposed of in High Court.

ORISSA HIGH COURT, CUTTACK STATEMENT SHOWING INSTITUTION AND DISPOSAL OF WRIT PETITIONS / PILS FILED DURING THE PERIOD FROM 1.1.2015 TO 31.12.2015

SI. NO.	Nature	Institution	Disposal
1	WP(C)	23960	32563
2	WP(C) PIL	2	12